

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 160 OF 2026

**(Under Section 18(1) read with Sections 14 & 15 of the National
Green Tribunal Act, 2010)**

IN THE MATTER OF:

Bittu Biswakarma

.....Applicant

Versus

Central Pollution Control Board & Ors.

.....Respondent(s)

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Applicant

Filed by

Through

NEHA SHARMA, Advocate
F-3711, 24
Chamber No. 336, IIIrd Floor,
Lawyer's Block, Saket Court Complex,
New Delhi-110017
Mob. No. +91 9953320909
Email: advnehasharma17@gmail.com

New Delhi

Dated 29.06.2026

**NEHA SHARMA
ADVOCATE**

Chamber No. 336, IIIrd Floor,
Lawyer's Block, Saket Court,
New Delhi-110017

Email: advnehasharma17@gmail.com

M: 9953320909

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION (O.A.) NO. ____ OF 2026**

(Under Section 18(1) read with Sections 14 & 15 of the National
Green Tribunal Act, 2010)

IN THE MATTER OF:

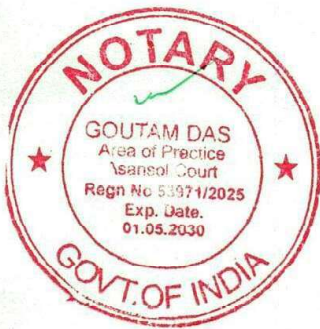
Bittu Biswakarma

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Versus

Central Pollution Control Board & Others.

.....Respondent(s)



MEMO OF PARTIES

BITTU BISWAKARMA

S/o Tribeni Biswakarma

Resident of Station Para, Barabani, District: Paschim Bardhaman,
West Bengal – 713334. Mobile No: - +91-8637853175,

Email: - bittuasansol19@gmail.com

...APPLICANT

VERSUS

1. CENTRAL POLLUTION CONTROL BOARD (CPCB)

Through the Chairman,

Parivesh Bhawan, East Arjun Nagar, Delhi – 110032

E-mail- chairman@cpcb.nic.in

2. WEST BENGAL POLLUTION CONTROL BOARD

(WBPCB), Through its Member Secretary,

Parivesh Bhawan, 10A Block-LA, Sector-III,

Bidhannagar, Kolkata – 700106

E-mail: chairman@wbpcb.gov.in

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Bittu Biswakarma

3. STATE ENVIRONMENT IMPACT ASSESSMENT

AUTHORITY (SEIAA), WEST BENGAL

Through its Member Secretary,

Parivesh Bhawan, Bidhannagar,

Kolkata – 700106.

E-mail:- ms.seiaa-wb@nic.in

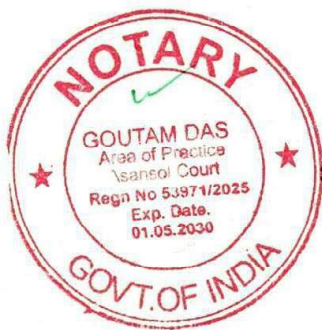
4. THE DISTRICT MAGISTRATE, PASCHIM

BARDHAMAN

Office of the District Magistrate & Collector, Kalyanpur,

Asansol, P.O. Asansol North, Paschim Bardhaman, PIN –

713305. E-mail: dmpaschimbardhaman@gmail.com/



5. CHIEF MEDICAL OFFICER OF HEALTH (CMOH),

PASCHIM BARDHAMAN

DR.B.C.Roy Rd, Kalyanpur Satellite Township,

Kanyapur, Asansol, West Bengal 713305.

E-mail: cmoh.asnsl@gmail.com.

6. DISTRICT LAND & LAND REFORMS OFFICER

(DL&LRO), PASCHIM BARDHAMAN

O/O The Adm & DL&Lro Paschim Bardhaman, Vivekananda

Sarani, Kalyanpur, P.O. Ramakrishna Mission, P.S. Asansol

North, Paschim Bardhaman, PIN – 713305

E-mail: dlropaschimbarbardhaman@gmail.com

7. BLOCK LAND & LAND REFORMS OFFICER

(BL&LRO), BARABANI BLOCK.

Domohani Bazar, Paschim Bardhaman, West Bengal, PIN

713334, E-mail:- blro.barabani@gmail.com

8. DISTRICT MINING OFFICER, PASCHIM

BARDHAMAN.

Office of the Chief Mining Officer, Court Road,

Asansol - 713304, District - Paschim Bardhaman, West

Bengal. E-mail:- cmo.dmm-wb@nic.in

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Bidhu Biswas

9. BLOCK DEVELOPMENT OFFICER, (BARABANI)

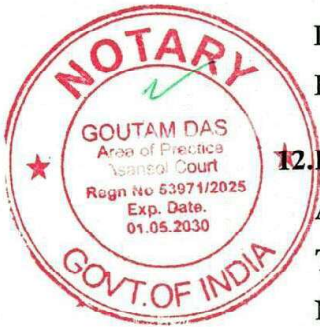
Domohani Bazar, Paschim Bardhaman, West Bengal, PIN
713334. E-mail: bdobarbani@gmail.com

10. BLOCK DEVELOPMENT OFFICER, (SALANPUR)

Salanpur, P.O. – Rupnarayanpur Bazar,
Dist.: Paschim Bardhaman PIN: - 713386
E-mail: bdosalanpur2016@gmail.com

11. BLOCK DEVELOPMENT OFFICER, (JAMURIA)

Jamuria, Vill.+ P.O. – Bahadurpur,
Dist.: Paschim Bardhaman, PIN: - 713362.
E-mail: bdojamuriaa@gmail.com

**12. BARABANI BRICK FIELD OWNERS' WELFARE**

ASSOCIATION, (Registration No: - S/IL/61779/2009-10)

Through its Secretary/President,

Near Barabani Railway Station, Rail Gate, Barabani,
Barabani, Asansol, Paschim Bardhaman – 713334.

Mobile No: - [9749133036](tel:9749133036) / [9338557743](tel:9338557743) / [9832175320](tel:9832175320) /
[9476418570](tel:9476418570) / [9434311350](tel:9434311350)

13. WEST BENGAL STATE ELECTRICITY

DISTRIBUTION COMPANY LIMITED (WBSEDCL)

Through its Managing Director,

Vidyut Bhawan, Block-DJ, Sector-II, Bidhannagar, Kolkata –
700091. Email: md.wbsedcl@wbsedcl.in

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...RESPONDENT(S)

Bidhu Binwakanra
Applicant

New Delhi
Dated 03.07.2026

Filed by
Through

NEHA SHARMA, Advocate
03/07/22
Chamber No. 336, IIIrd Floor,
Lawyer's Block, Saket Court Complex,
New Delhi-110017
Mobile: 9953320909
Email: advnehasharma@gmail.com

ADVOCATE

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Lawyer's Block, Saket Court,
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION (O.A.) NO. _____ OF 2026

(Under Section 18(1) read with Sections 14 & 15 of the National
Green Tribunal Act, 2010)

IN THE MATTER OF:

Bittu Biswakarma

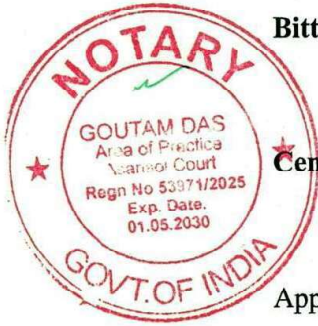
.....Applicant

Versus

Central Pollution Control Board & Others.

.....Respondent(s)

S Y N O P S I S



That the present Original Application is being filed by the Applicant, a resident of Barabani, District Paschim Bardhaman, West Bengal, and a person aggrieved by the severe environmental degradation, air pollution, soil degradation, and the resulting public health concerns caused by the large-scale illegal and unregulated operation of numerous brick kiln units within the administrative blocks of Barabani, Jamuria and Salanpur in the District of Paschim Bardhaman.

That a large number of brick kiln units are operating in violation of the applicable environmental laws without obtaining the mandatory Consent to Establish (CTE) and Consent to Operate (CTO) from the West Bengal Pollution Control Board (Respondent No. 2), as required under the Air (Prevention and Control of Pollution) Act, 1981, and the Water (Prevention and Control of Pollution) Act, 1974.

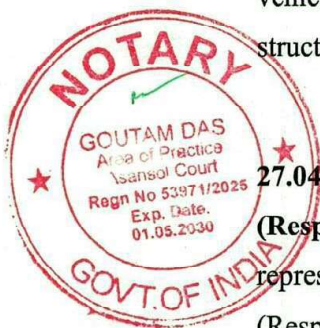
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That the said units have also failed to comply with the directions issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) vide Gazette Notification G.S.R. 143(E) dated 22.02.2022, which mandated the conversion of brick kilns to Zig-Zag firing technology. Instead, several units continue to operate using the Fixed Chimney Bull's Trench Kiln (FCBTK) technology, resulting in the continued emission of particulate matter and other air pollutants.

Bittu Biswakarma

That the illegal operations further involve the indiscriminate excavation of fertile agricultural topsoil beyond the permissible depth, causing irreversible damage to agricultural land, loss of soil fertility, and adverse ecological consequences.

That several brick kiln units are also operating in violation of the prescribed siting criteria and in close proximity to residential habitations. The Applicant's residence is situated approximately **150 metres** from several such brick kiln units. The continuous movement of overloaded vehicles and the operation of heavy machinery have also caused structural damage to residential buildings in the vicinity.



That the Applicant issued a detailed Compliance Notice dated **27.04.2026** to the **Barabani Brick Field Owners' Welfare Association (Respondent No. 12)** and thereafter submitted a comprehensive representation dated **13.05.2026** before the District Magistrate (Respondent No. 4), the West Bengal Pollution Control Board (Respondent No. 2), the Central Pollution Control Board (Respondent No. 1), and other competent authorities, enclosing satellite imagery, Air Quality Index (AQI) data, photographs, news reports, and other documentary evidence highlighting the continuing environmental violations. Despite receipt of the said representation, no effective remedial or regulatory action has been taken. Respondent No. 13 (WBSEDCL) continues to supply electricity to several brick kiln units without ensuring compliance with the applicable environmental requirements.

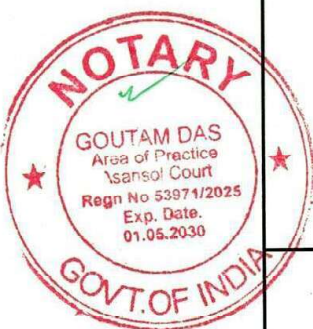
That, in the aforesaid circumstances, the Applicant has been constrained to approach this Hon'ble Tribunal seeking the constitution of a Joint Committee, inspection of all brick kiln units operating in the affected area, closure of non-compliant brick kilns, disconnection of electricity supply to such units, assessment and recovery of environmental compensation in accordance with the **Polluter Pays Principle**, restoration of the damaged environment, and initiation of appropriate proceedings against the violators and any officials found responsible for permitting or facilitating such illegal activities.

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Bibhu Biswas Kumar

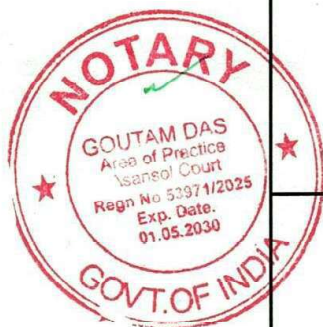
CHRONOLOGY OF EVENTS

Date	Particulars of Events
14.09.2006	The Ministry of Environment, Forest and Climate Change (MoEF&CC) notified the EIA Notification, 2006, bringing brick kilns under the purview of environmental clearance.
2016-2017	The Central Pollution Control Board (CPCB) issued various directions for the conversion of brick kilns to Zig-Zag technology and for compliance with siting criteria to mitigate pollution.
22.02.2022	The MoEF&CC issued Gazette Notification G.S.R. 143(E), mandating the conversion of existing brick kilns to Zig-Zag technology within a stipulated timeframe and revising siting criteria.
27.04.2026	The Applicant, being aggrieved by the unabated pollution, issued a detailed Compliance Notice to the Barabani Brick Field Owners' Welfare Association (Respondent No. 12), highlighting the rampant illegalities.
28.04.2026	The aforesaid Compliance Notice was duly delivered to the Barabani Brick Field Owners' Welfare Association.



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Bibhu Bishwakarma



13.05.2026	The Applicant submitted a detailed Representation via email to the District Magistrate, WBPCB, CPCB, and other senior officials, annexing scientific evidence including Google Earth Images, AQI Data (2022-2025), and News Articles, demanding immediate action.
Continuing	Despite the clear evidence and specific complaints, the Respondent authorities failed to take any effective action, and the illegal and polluting activities of the brick kilns continue unabated, causing continuous and irreparable damage to the environment and public health.
Present	The Applicant, having exhausted all other remedies and faced with the continuing inaction of the authorities, is constrained to file the present Original Application before this Hon'ble Tribunal.

Bijeta Biswakarma

Bijeta Biswakarma
Applicant

Filed by

Through

New Delhi
Dated 03.07.2026

29 JUN 2026

NEHA SHARMA, Advocate
D/3711/22

NEHA SHARMA
Chamber No. 336, IIIrd Floor,
Lawyer's Block, Saket Court Complex
New Delhi-110017
Mob. No. +91 9953320909
Email: advnehasharma17@gmail.com

NEHA SHARMA
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Chamber No. 336, IIIrd Floor,
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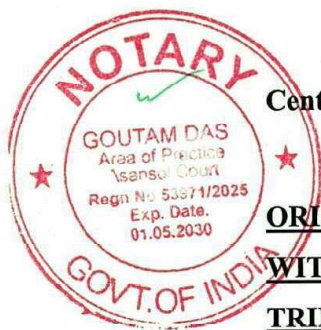
Bittu Biswakarma

.....Applicant

Versus

Central Pollution Control Board & Others.

.....Respondent(s)



**ORIGINAL APPLICATION UNDER SECTION 18(1) READ
WITH SECTIONS 14, 15 & 20 OF THE NATIONAL GREEN
TRIBUNAL ACT, 2010**

MOST RESPECTFULLY SHOWETH:

1. That the **Applicant**, Shri **Bittu Biswakarma**, is a citizen of India and a permanent resident of Station Para, Barabani, Barabani, Asansol, District:- Paschim Bardhaman, West Bengal, 713334. The Applicant is an environmentally conscious citizen and is directly and severely aggrieved by the environmental pollution and ecological degradation caused by the illegal operation of brick kilns in his vicinity. **The present application is being filed in the larger public interest for the protection of the environment, public health, and the enforcement of environmental laws.**
2. That this Hon'ble Tribunal has the necessary territorial, pecuniary, and subject-matter jurisdiction to entertain and adjudicate upon the present application under Sections 14, 15, 18, and 20 of the National Green Tribunal Act, 2010, as the application raises substantial questions relating to the environment arising out of the implementation of the enactments specified in Schedule I of the said Act, including the Air (Prevention and Control of Pollution)

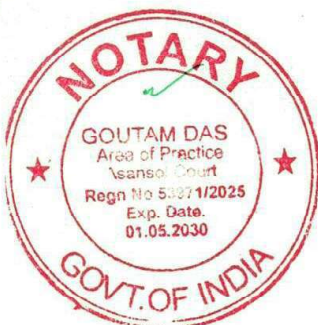
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Act, 1981, the Water (Prevention and Control of Pollution) Act, 1974, and the Environment (Protection) Act, 1986.

3. That the Applicant has locus standi to file the present application as a "person aggrieved," as his residence is situated approximately 150 metres from various illegally operating brick kiln units, including **GMB Bricks Field, GRC Bricks Field, RAJA Brick Field, SONA Brick Field, DEVA Brick Field, STEEL Brick Field, KING Brick Field, MMB Brick Field, BULL Brick Field, MBC Brick Field, SDK Brick Field, RNB Brick Field** and **several other brick kilns.**

Ripthi Girish Kumar



The Applicant and his family are direct victims of the severe air, noise, and soil pollution, and the structural damage to their property caused by the activities of these and other similar units.

A copy of Google Map/Satellite Images showing the location of brick kilns near the residential area is annexed herewith and marked as Annexure A/1(Colly).

- 1) That the District of Paschim Bardhaman, and specifically the administrative blocks of Barabani, Jamuria, and Salanpur, host a large cluster of brick kilns that are operating in a completely unregulated and unlawful manner, causing an environmental and public health crisis in the region. The primary illegalities and violations being committed are detailed hereunder:

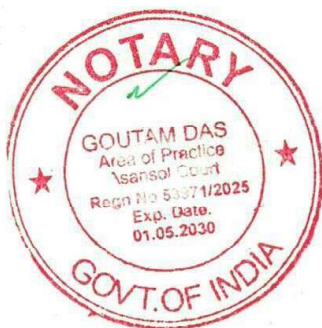
a) Operation without Statutory Consents: The vast majority of these brick kilns are operating without obtaining the mandatory Consent to Establish (CTE) and Consent to Operate (CTO) from the West Bengal Pollution Control Board (Respondent No. 2). Operating without a valid CTO is a cognizable offence under the Air Act, 1981, and the Water Act, 1974.

b) Non-Compliance with Technology Mandate: The owners of various brick kilns have brazenly defied the MoEF&CC Notification G.S.R. 143(E) dated

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22.02.2022, which mandated a time-bound transition to the cleaner and more efficient Zig-Zag firing technology. They continue to use the primitive and highly polluting Fixed Chimney Bull's Trench Kiln (FCBTK) technology, which results in the emission of copious amounts of particulate matter (PM2.5 and PM10), black carbon, and other toxic gases.

A copy of the MoEF&CC Notification G.S.R. 143(E) dated 22.02.2022 is annexed herewith and marked as Annexure A/2(Colly).



Biethi R. R. N. Kanna

c) **Illegal Excavation of Fertile Topsoil:** The brick kiln units are engaged in the indiscriminate and unscientific excavation of fertile topsoil from agricultural lands, often exceeding depths of several meters, far beyond the permissible limit of 1.5 meters. This activity, conducted without any permission from the **Mining Officer (Respondent No. 8)** or the **BL&LRO (Respondent No. 7)**, is causing permanent loss of agricultural productivity, soil erosion, and desertification of the land, thereby threatening local food security and ecological balance.

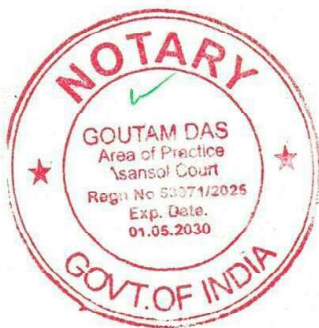
d) **Violation of Siting Criteria:** The various brick kilns are operating in flagrant violation of the siting criteria stipulated in the 2022 Notification, which mandates a minimum distance of 0.8 kilometres from human habitations. As stated, these units are operating within 150 meters of the Applicant's residence and other densely populated areas.

e) **Public Health and Property Damage:** The continuous emission of thick smoke, dust, and fly ash has severely deteriorated the ambient air quality, leading to a spike in respiratory diseases, allergies, eye irritation, and other serious ailments among the

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local populace, especially children and the elderly. Furthermore, the constant movement of overloaded heavy vehicles and the operation of machinery cause intense vibrations, which have resulted in cracks and significant structural damage to the residential houses of the Applicant and other villagers.

Copies of photographs showing air pollution, environmental degradation, and cracks/damage to residential houses are annexed herewith and marked as **Annexure A/3(Colly)**.



Bittu Biswakarma

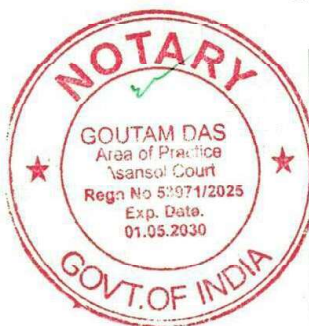
2) That the Applicant, Shri Bittu Biswakarma, compiled scientific and documentary evidence of the aforesaid violations. A detailed and comprehensive representation was submitted by **e-mail on 13.05.2026** to the District Magistrate (**Respondent No. 4**), the Chairman, West Bengal Pollution Control Board (**Respondent No. 2**), the Central Pollution Control Board (**Respondent No. 1**), and other competent authorities. The said representation was supported by the following documents:

- a) Google Earth Images showing the indiscriminate expansion of brick kiln units over agricultural land.
- b) Air Quality Index (AQI) Data from 2022 to 2025, scientifically correlating the deterioration of air quality with brick kiln operations.
- c) News Articles exposing the illegal operations.
- d) A copy of the Compliance Notice dated **27.04.2026** sent to the Brick Field Owners' Association (**Respondent No. 12**).

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AQI Trend Analysis (2022–2025)

The Air Quality Index (AQI) data collected from the official monitoring records for the years **2022–2025** clearly demonstrates a persistent and alarming deterioration in the ambient air quality of the affected area. The data reveals that pollution levels consistently increase during the operational period of brick kilns, particularly during the winter season, thereby adversely affecting the health of the local residents and the surrounding environment. The comparative annual AQI trend is summarized below:



Year	Annual Average AQI	Observation
2022	144.03	Moderate to Poor air quality, with consistently elevated AQI levels during the winter months.
2023	129.05	Marginal improvement in the annual average; however, several months continued to record Poor and Very Poor AQI levels.
2024	154.34	Significant deterioration in ambient air quality, with exceptionally high AQI levels recorded during November and December.
2025* (January–March)	190.79	The average AQI during the first three months of 2025 has already exceeded the annual averages of the preceding years, indicating a continuing and alarming deterioration in ambient air quality.

****Note:** - The AQI data for the year **2025** is based on the available monitoring records up to **March 2025** and has been included only to demonstrate the continuing trend of deterioration in ambient air quality.

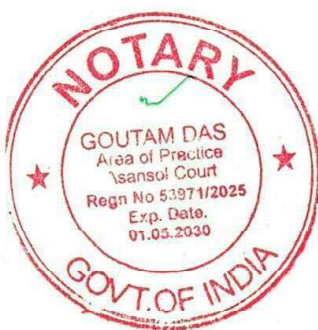
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The above data unequivocally establishes that the air quality in the affected region has remained consistently degraded over the years and continues to deteriorate. **The AQI data is relied upon as one component of the Applicant's overall body of evidence** and is read in conjunction with satellite imagery, photographs, complaints, news reports, and other documentary material annexed with the present application to demonstrate the continuing environmental

Bishu Biswakarma

degradation in the affected area. The recurring spike in AQI values during the operational season of brick kilns, read together with the aforesaid evidence, strongly indicates that the illegal and non-compliant operation of numerous brick kiln units is a significant contributor to the deteriorating ambient air quality in the affected area. The monthly AQI trend graph and detailed year-wise AQI data annexed with the present application further corroborate the continuing deterioration in ambient air quality and justify the immediate intervention of this Hon'ble Tribunal for the protection of public health and the environment.

Bidu Biswas



Copies of the representations/complaints dated 13.05.2026 and 27.04.2026 are annexed herewith and marked as Annexure A/4(Colly).

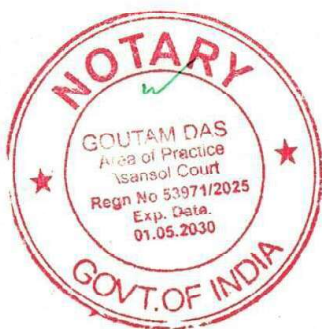
- 3) That Respondent No. 3, the State Environment Impact Assessment Authority (SEIAA), is the statutory authority responsible for the appraisal and grant of Environmental Clearance (EC) to eligible projects under the EIA Notification, 2006. Despite the continued operation of numerous brick kiln units allegedly without the requisite Environmental Clearance, no effective action has been taken to ensure compliance with the applicable environmental laws within the affected area.
- 4) That Respondent No. 5, the Chief Medical Officer of Health (CMOH), has a statutory responsibility to safeguard public health and to assess the impact of environmental pollution on the health of the local population. Despite the continuing deterioration in ambient air quality and the adverse health effects complained of by the Applicant, no comprehensive public health assessment or appropriate remedial measures appear to have been undertaken. Further, Respondent Nos. 9, 10 and 11, being the Block Development Officers of Barabani, Salanpur and Jamuria respectively, have failed to coordinate with the concerned regulatory authorities and to

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take appropriate administrative measures to address the continuing illegal operation of brick kiln units within their respective jurisdictions despite repeated complaints and continuing environmental degradation.

5) That Respondent No. 13, the West Bengal State Electricity Distribution Company Limited (WBSEDCL), continues to provide and maintain High Tension (HT) and Low Tension (LT) industrial electricity connections to several brick kiln units despite the alleged absence of mandatory environmental compliances, thereby facilitating their continued operation.

6) That despite the detailed representation dated 13.05.2026, which provided specific, actionable intelligence, the **Respondent Authorities have failed to conduct any spot inspections, issue closure notices**, disconnect electricity, or initiate any legal action against the polluting units. This deliberate inaction has emboldened the polluters and allowed the environmental degradation to continue unabated, causing irreparable harm.



GROUND

A. Because the operation of various brick kilns without the mandatory Consent to Establish (CTE) and Consent to Operate (CTO) is in direct violation of Sections 21 and 22 of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, and constitutes a cognizable criminal offence.

B. Because the failure of the brick kiln units to convert to the mandated Zig-Zag technology and their continued use of obsolete FCBTK technology is a flagrant violation of the Environment (Protection) Act, 1986, and the specific directions contained in the MoEF&CC Notification G.S.R. 143(E) dated 22.02.2022.

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Biktu Bhowmik

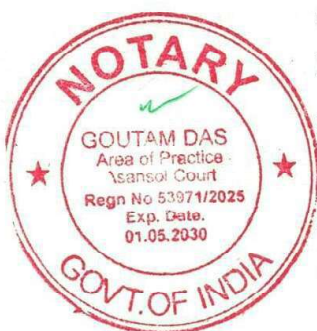
C. Because the continuous emission of smoke, dust, suspended particulate matter, and toxic gases from the brick kilns has severely degraded the ambient air quality, thereby infringing upon the fundamental right to a clean and healthy environment, as guaranteed under Article 21 of the Constitution of India, for the Applicant and other residents of the area.

D. Because Respondent Nos. 2, 3, 4, 5, 6, 7, 8, 9, 10 and 11, despite being vested with statutory powers and responsibilities under the applicable environmental, land, mining and public health laws, have failed to discharge their respective statutory duties to prevent, regulate and control the illegal operation of brick kiln units. Their inaction, despite receiving a detailed and evidence-backed representation dated 13.05.2026, has permitted the continued operation of illegal and non-compliant brick kiln units, resulting in continuing environmental degradation and public health concerns. Such failure amounts to a breach of their statutory obligations and is contrary to the Public Trust Doctrine, which obligates public authorities to protect and preserve the environment for the benefit of the public.

E. Because the illegal and unscientific excavation of fertile topsoil from agricultural lands constitutes a violation of the West Bengal Land Reforms Act, 1955, and causes irreversible ecological damage, destroying agricultural productivity and violating the principle of sustainable development.

F. Because the cumulative environmental impact of the dense cluster of illegally operating brick kilns has transformed the entire region into a pollution hotspot, necessitating an urgent and comprehensive area-wide remedial action plan to mitigate the ongoing ecological disaster and public health crisis.

G. Because the continued operation of these units, despite multiple statutory notifications and repeated complaints, demonstrates continued non-compliance with the applicable environmental laws and regulatory directions, warranting appropriate regulatory, penal and prosecutorial action in accordance with law.

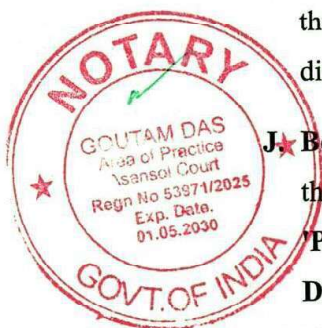


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Bisnu Biswas

H. Because the permanent destruction of fertile topsoil and the long-term degradation of air and water resources violate the principle of inter-generational equity, as it unjustly deprives future generations of their right to a healthy, safe, and productive environment.

I. Because Respondent No. 13 (WBSEDCL), by continuing to supply industrial electricity to brick kiln units allegedly operating without mandatory environmental compliances, has facilitated their continued operation, thereby warranting appropriate directions from this Hon'ble Tribunal in accordance with law.



J. Because the facts and circumstances of the case squarely attract the application of the 'Polluter Pays Principle', the 'Precautionary Principle', and the principle of 'Sustainable Development' as enshrined in Section 20 of the National Green Tribunal Act, 2010, making the polluting units liable for the costs of environmental restoration, remediation, and compensation for the damages caused.

7) **That** the cause of action is continuous and recurring, as the illegal activities and resultant pollution are ongoing. The application is being filed within the period of limitation as prescribed under the National Green Tribunal Act, 2010.

8) **That** the Applicant has not filed any other application, writ petition, or suit regarding the subject matter of the present application before this Hon'ble Tribunal or any other court of law.

PRAYER:

In view of the aforesaid facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

a. **Admit** the present Original Application;

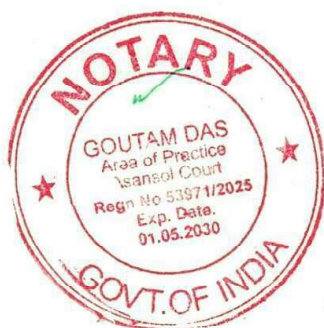
b. **Constitute a Joint Committee** comprising senior representatives of the Central Pollution Control Board (Respondent No. 1), the West Bengal Pollution Control Board (Respondent No. 2), the District Magistrate, Paschim Bardhaman (Respondent No. 4), the State Environment

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Bijay Bhowmik

Impact Assessment Authority (Respondent No. 3), the District Mining Officer (Respondent No. 8), along with an independent environmental expert from a reputed Government institution or academic/research institution, to conduct a comprehensive inspection of all brick kiln units operating within the **Barabani, Salanpur and Jamuria Blocks** of District Paschim Bardhaman, verify compliance with Environmental Clearance (EC), Consent to Establish (CTE), Consent to Operate (CTO), Zig-Zag technology requirements, siting criteria, and applicable environmental and mining laws, identify all non-compliant units, assess the environmental damage caused by such violations, and submit a detailed factual report before this Hon'ble Tribunal.

Bittu Bin Wakaran



- c. **Direct** the immediate closure and sealing of all brick kiln units found to be operating without a valid Environmental Clearance (where applicable), Consent to Establish (CTE), Consent to Operate (CTO), without having converted to Zig-Zag technology, or in violation of the prescribed siting criteria and other applicable environmental laws.
- d. **Direct** Respondent No. 13 (WBSEDCL) to disconnect the electricity supply to all brick kiln units found to be operating in violation of the applicable environmental laws or without the mandatory statutory approvals, in accordance with law.
- e. **Direct** the Joint Committee to assess the Environmental Compensation payable by each defaulting brick kiln unit in accordance with the **Polluter Pays Principle**, including the cost of environmental restoration, remediation of illegally excavated land, restoration of agricultural soil, and compensation for environmental damage caused by the illegal operation of such units.
- f. **Direct** Respondent Nos. 4, 6, 7 and 8 to identify all illegally excavated agricultural lands, initiate appropriate proceedings under the applicable land and mining laws, recover the cost of restoration from the violators, and

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undertake time-bound restoration and reclamation of the affected land.

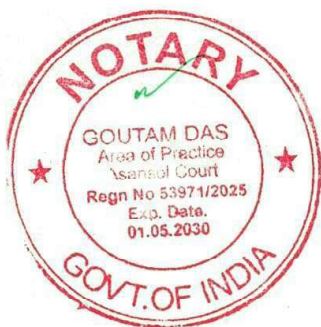
g. Direct Respondent No. 5 (Chief Medical Officer of Health) to conduct a comprehensive public health assessment in the affected villages and submit a report regarding the impact of air pollution caused by the operation of brick kiln units on the health of the local population.

h. Direct the Joint Committee to submit its factual report and the concerned Respondent Authorities to submit an Action Taken Report before this Hon'ble Tribunal within **45 days** from the date of constitution of the Committee.

i. Direct the concerned Respondent Authorities to ensure strict enforcement of the applicable environmental laws by taking all consequential measures against non-compliant brick kiln units, including recovery of Environmental Compensation, initiation of prosecution wherever warranted, cancellation of statutory approvals, and such other coercive measures as may be permissible in law.

j. Direct the Respondent Authorities to prepare and implement a **time-bound Environmental Restoration and Reclamation Plan** for restoration of illegally excavated agricultural land, improvement of ambient air quality, and mitigation of environmental damage caused by the illegal operation of brick kiln units.

k. Direct the District Magistrate (DM), Paschim Bardhaman (Respondent No. 4), and the Commissioner of Police (CP), Asansol Durgapur Police Commissionerate, to ensure that no obstruction, intimidation, threat, harassment or interference is caused to the Applicant on account of pursuing the present environmental proceedings or in complying with any direction issued by this Hon'ble Tribunal, and to take prompt action in accordance with law in the event of any such complaint.

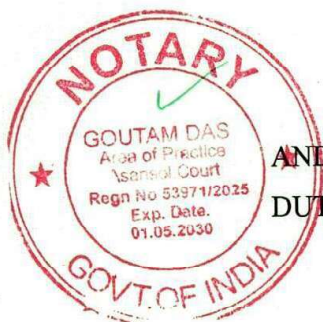


29 JUN 2026

Biswajit Kumar

l. Direct the Respondent Authorities to maintain the status quo with regard to the operation of any brick kiln found to be operating without mandatory statutory approvals and restrain the commencement of any new brick kiln activity in the affected area without obtaining all statutory environmental clearances and permissions in accordance with law, during the pendency of the present proceedings.

m. Pass such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice, environmental protection and public health.



AND FOR THIS ACT OF KINDNESS, THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY.

Bikram Bishwakarma
Applicant

Filed by

Through

New Delhi

Dated 03.07.2026

NEHA SHARMA, Advocate
D/3711/22
Chamber No. 336, IIIrd Floor,
Lawyer's Block, Saket Court Complex,
New Delhi - 110017
Mob. No. 91 9953320909
Email: advnehasharma17@gmail.com

NEHA SHARMA

ADVOCATE

Chamber No. 336, IIIrd Floor,

Lawyer's Block, Saket Court,

New Delhi-110017

Email: advnehasharma17@gmail.com

M: 9953320909

29 JUN 2026

9 JUN 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION (O.A.) NO. ____ OF 2026

(Under Section 18(1) read with Sections 14 & 15 of the National
Green Tribunal Act, 2010)

IN THE MATTER OF:

Bittu Biswakarma

.....Applicant

Versus

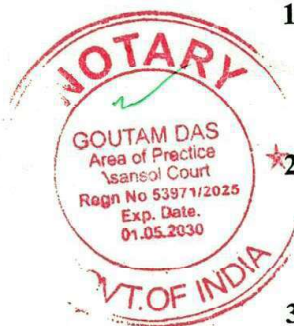
Central Pollution Control Board & Ors.

.....Respondent(s)

A F F I D A V I T

S.L. NO. 37 Date: 26

I, **Bittu Biswakarma**, S/o Late Tribeni Biswakarma, aged **about 30** years, Resident of Barabani Station Para, Barabani, District:- Paschim Bardhaman, West Bengal – 713334, the Applicant do hereby solemnly affirm and declare as under:



Solemnly Affirmed & Declare
before me on identification

GOUTAM DAS
NOTARY
Asansol
Regn No 53971/2025
Exp. Date 01.05.2030
Govt of India

1. That I am the Applicant in the accompanying Original Application and am well acquainted with the facts and circumstances of the present case and competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying Original Application and the same are true and correct to my knowledge and belief.
3. That the annexures annexed with the Original Application are true copies of their respective originals.
4. That no material fact has been concealed therefrom.
5. That the statements made herein are true and correct to my knowledge and belief.

Bittu Biswakarma
DEPONENT

V E R I F I C A T I O N

29 JUN 2026

I, **BITTU BISWAKARMA** do hereby verify at **Asansol, District Paschim Bardhaman, West Bengal** on this **29th** day of **June, 2026**, that the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.

Bittu Biswakarma
DEPONENT




ভারত সরকার
Government of India

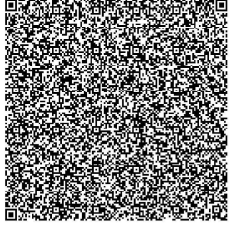
ভারতীয় বিশিষ্ট পরিচয় প্রাধিকরণ
Unique Identification Authority of India

তালিকাভুক্তির নম্বর/ Enrolment No.: 0000/00835/60234

To
 Bittu Biswakarma
 Bittu Biswakarma
 C/O Tribeni Biswakarma,
 Staton Para,
 Barabani,
 VTC: Barabani,
 PO: Barabani,
 District: Bardhaman,
 State: West Bengal,
 PIN Code: 713334,
 Mobile: 8637853175

Signature valid

Digitally signed by Bittu Biswakarma, Unique Identification Authority of India
 DN: cn=Bittu Biswakarma, o=Unique Identification Authority of India
 Date: 2023.05.22 08:13:32
 IST



আপনার **আধার** সংখ্যা / Your **Aadhaar** No. :
8718 3954 7391
 VID : 9184 8620 4537 0902

আমার **আধার**, আমার পরিচয়



ভারত সরকার

Government of India



Aadhaar no. issued: 31/01/2014



Bittu Biswakarma
 Bittu Biswakarma
 জন্মতারিখ/DOB: 12/10/1996
 পুরুষ/ MALE

আধার পরিচয়ের প্রমাণ, নাগরিকত্ব বা জন্মতারিখ নয়। এটি শুধুমাত্র যাচাইকরণের (অনলাইন প্রমাণীকরণ বা কিউআর কোড/ অফলাইন এক্সএমএল স্ক্যানিং) সঙ্গে ব্যবহার করা উচিত।

Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML).

8718 3954 7391

আমার **আধার**, আমার পরিচয়




তথ্য / INFORMATION

- **আধার** পরিচয়ের প্রমাণ, নাগরিকত্ব বা জন্মতারিখ নয়। জন্মতারিখ আধার নম্বর ধারকের দ্বারা জমা দেওয়া প্রবিধানে নির্দিষ্ট জন্মতারিখ নথিগুলির প্রমাণ দ্বারা সমর্থিত তথ্যের উপর ভিত্তি করে।
- এই **আধার** পত্রটি ইউআইডিএআই দ্বারা নিযুক্ত প্রমাণীকরণ সংস্থা দ্বারা অনলাইন প্রমাণীকরণের মাধ্যমে বা অ্যাপ স্টোরগুলিতে উপলব্ধ এম-আধার বা আধার কিউআর কোড স্ক্যানার অ্যাপ ব্যবহার করে বা www.uidai.gov.in - এ উপলব্ধ নিরাপদ কিউআর কোড রিডার অ্যাপ ব্যবহার করে কিউআর কোড স্ক্যানিংয়ের মাধ্যমে যাচাই করা উচিত।
- **আধার** অনন্য এবং সুরক্ষিত।
- **আধার** তালিকাভুক্তির তারিখ থেকে প্রতি ১০ বছরের পরে পরিচয় এবং ঠিকানার সমর্থিত নথিগুলি **আধার** আপডেট করা উচিত।
- **আধার** আপনাকে বিভিন্ন সরকারি এবং বেসরকারি সুবিধা/গরিবেবা প্রাপ্তিতে সাহায্য করে।
- **আধারে** আপনার মোবাইল নম্বর এবং ইমেল আইডি আপডেট রাখুন।
- **আধার** পরিষেবাগুলির লাভ প্রাপ্ত করতে m-Aadhaar অ্যাপ ডাউনলোড করুন।
- **আধার** বায়োমেট্রিক ব্যবহার না করার সময় নিরাপত্তা নিশ্চিত করতে **আধার**/বায়োমেট্রিক লক / আনলক বৈশিষ্ট্যের ব্যবহার করুন।
- **আধার** খুঁজছেন এমন সংস্থাগুলি সম্মতি নিতে বাধ্য।
- **Aadhaar** is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.
- This **Aadhaar** letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on www.uidai.gov.in.
- **Aadhaar** is unique and secure.
- Documents to support identity and address should be updated in **Aadhaar** after every 10 years from date of enrolment for **Aadhaar**.
- **Aadhaar** helps you avail of various Government and Non-Government benefits/services.
- Keep your mobile number and email id updated in **Aadhaar**.
- Download mAadhaar app to avail of **Aadhaar** services.
- Use the feature of Lock/Unlock **Aadhaar**/biometrics to ensure security when not using **Aadhaar**/biometrics.
- Entities seeking **Aadhaar** are obligated to seek consent.



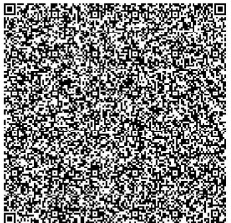
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Unique Identification Authority of India



Details as on: 22/05/2025

ঠিকানা:
 713334
 Address:
 C/O Tribeni Biswakarma, Staton Para, Barabani,
 Barabani, PO: Barabani, DIST: Bardhaman,
 West Bengal - 713334



8718 3954 7391

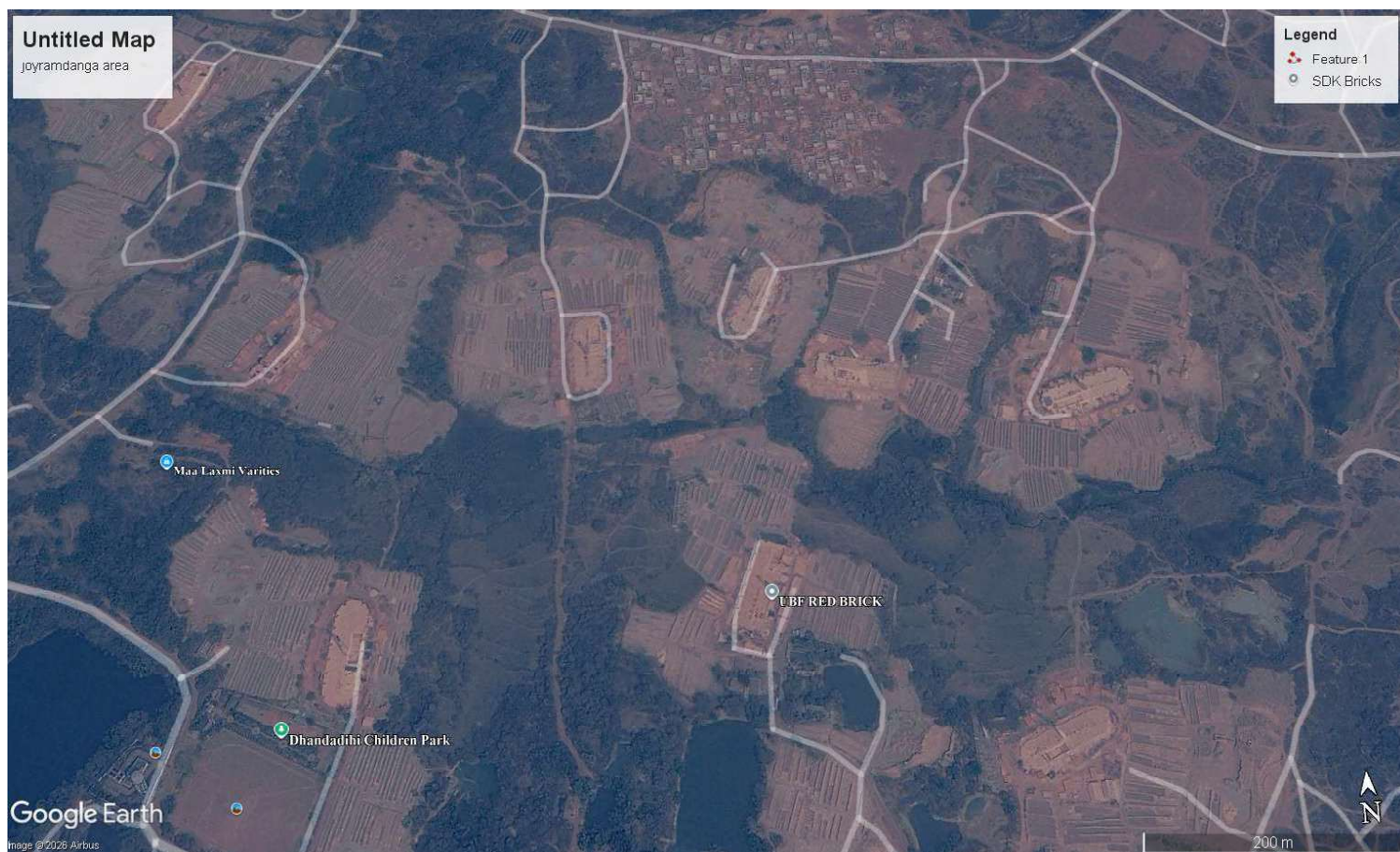
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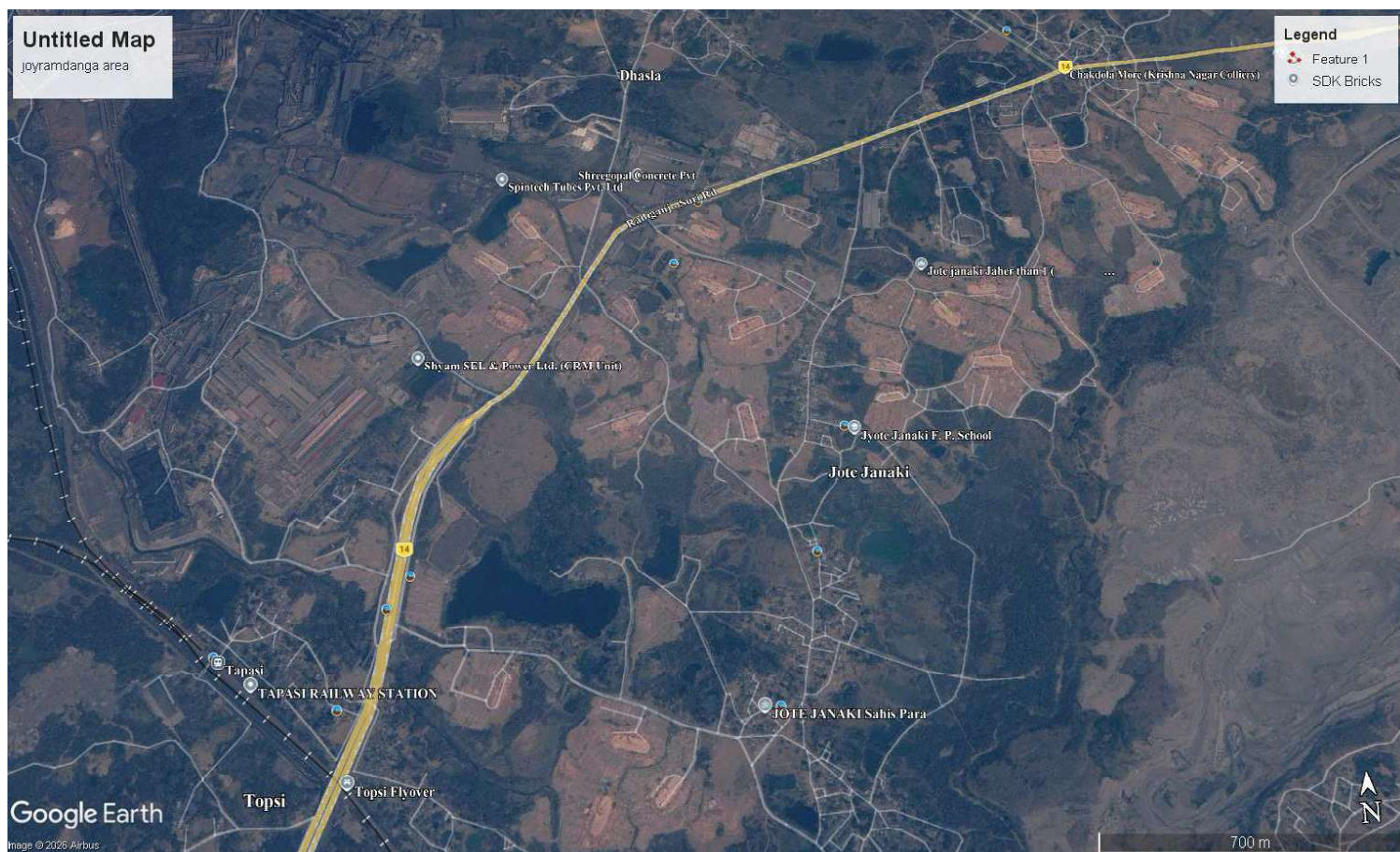
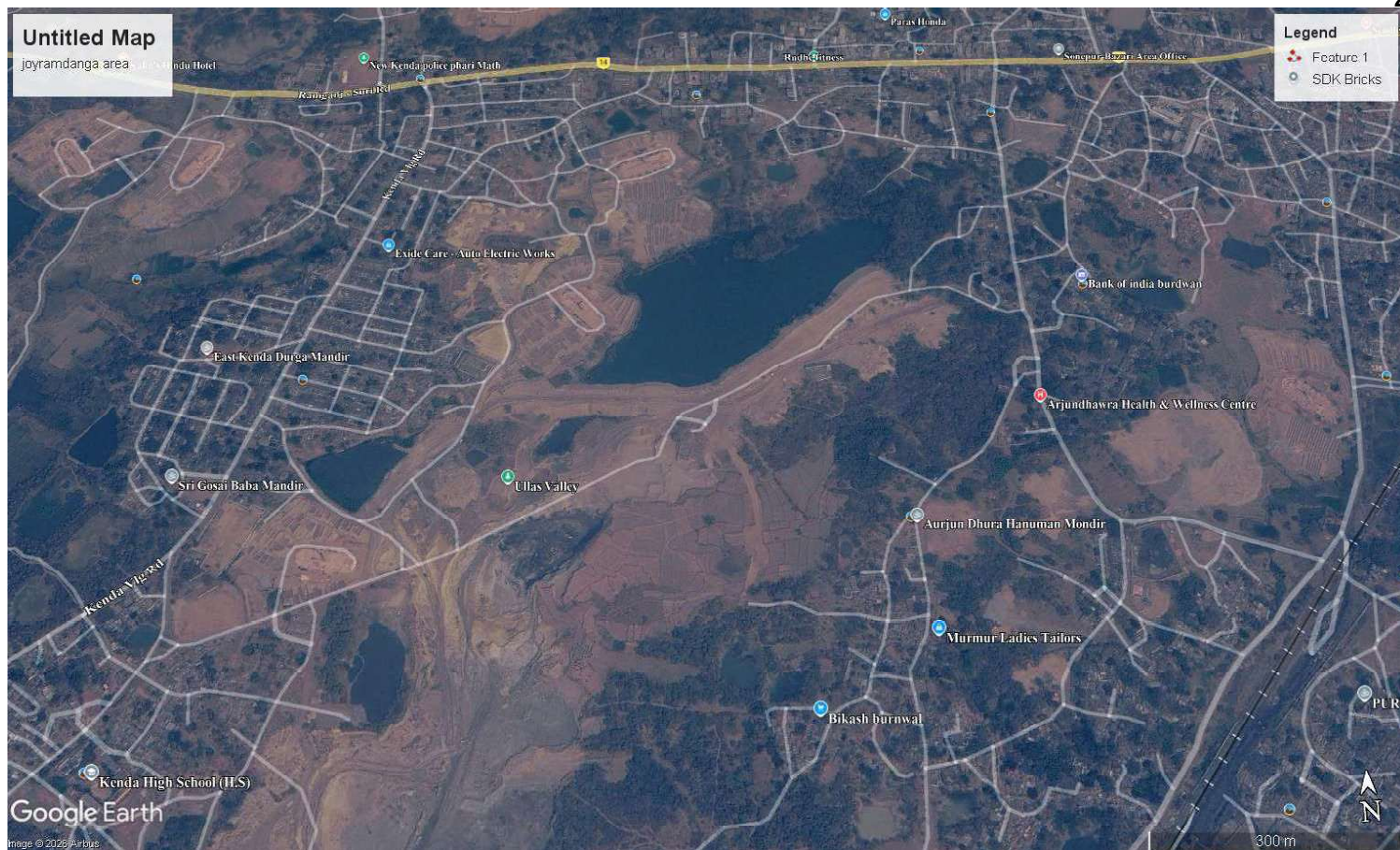
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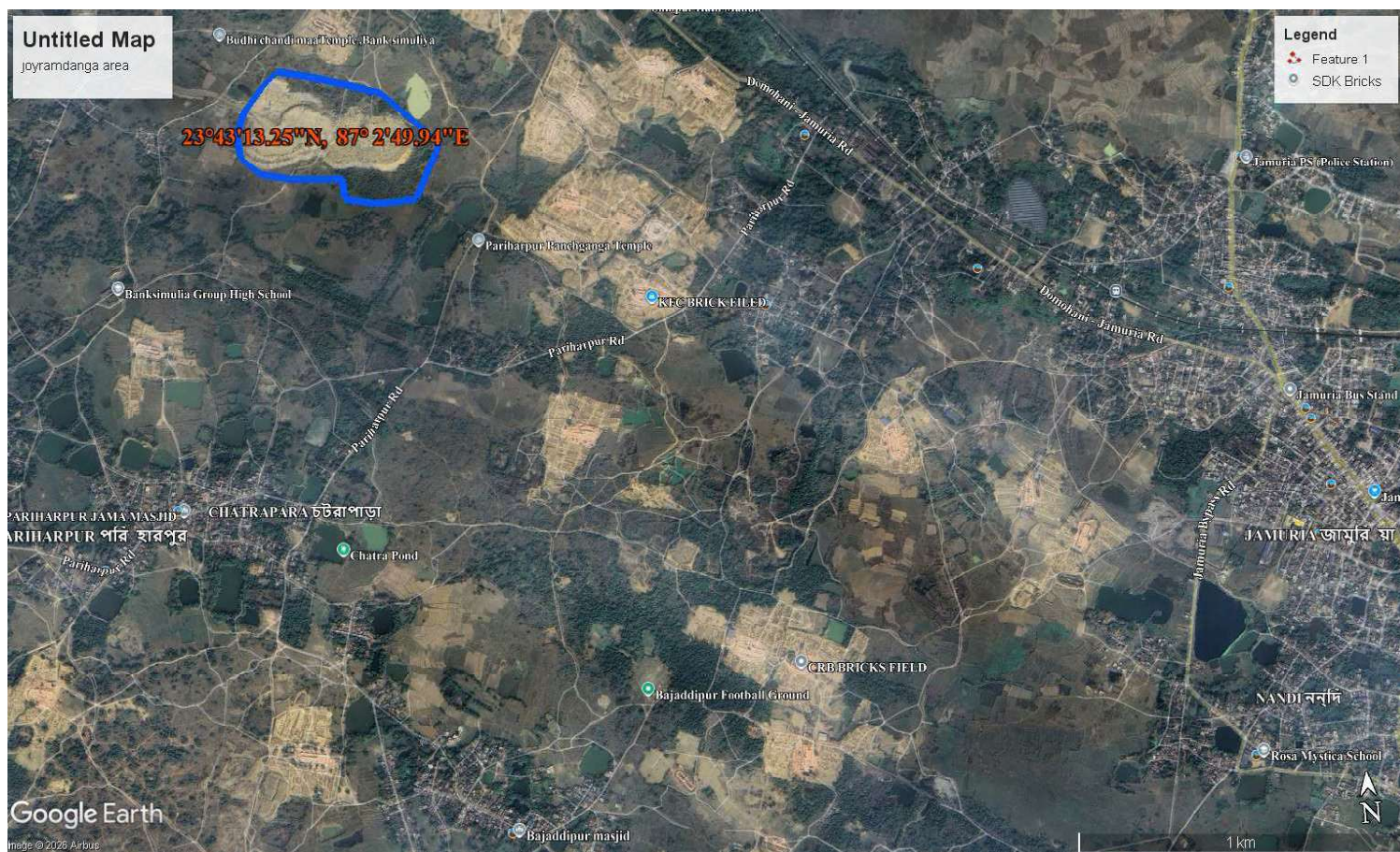
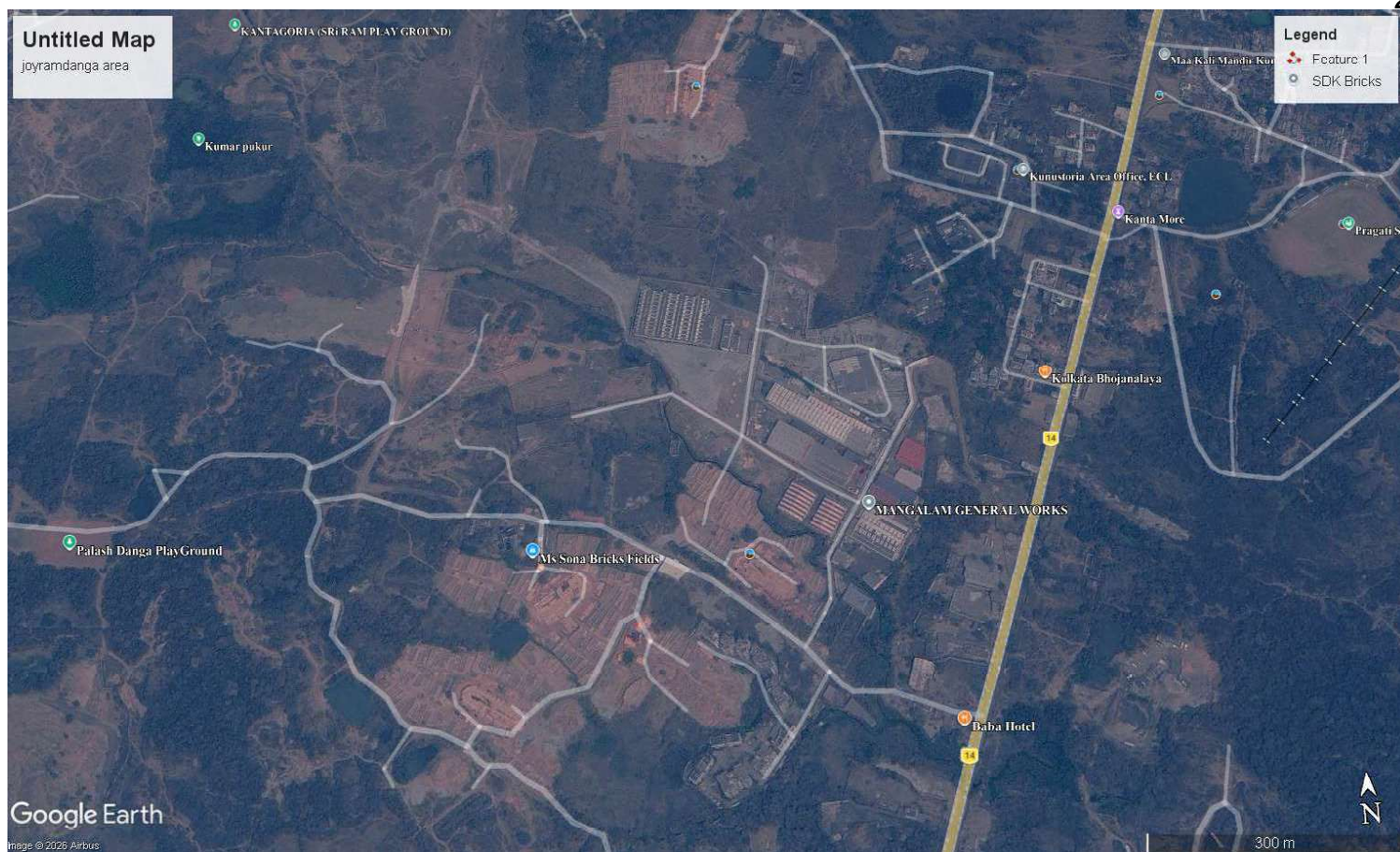
















भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140] नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
No. 140] NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है; अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।
- (2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-I में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्: -

74"	ईट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम3
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	

	चिमनी की न्यूनतम ऊँचाई (भट्टों की वर्टिकल शाफ्ट के अलावा)	
	- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	24 मीटर
	- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

1. सभी नए ईट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।
2. विद्यमान ईट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।
3. सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइप्ड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/खतरनाक अपशिष्टों के उपयोग की अनुमति ईट भट्टों को नहीं दी जाएगी।
4. उत्सर्जन की निगरानी के लिए केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।
5. विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO₂ पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:

$$\text{पीएम (सामान्य)} = (\text{पीएम(मापित)} \times 4\%) / (\text{चिमनी में मापित CO}_2 \text{ का } \%, \text{ मापित CO}_2 \text{ के मामले में } \geq 4\% \text{ कोई प्रसामान्यीकरण नहीं। चिमनी की ऊँचाई (मीटर में) भी } H = 14 Q^{0.3} \text{ सूत्र (जहां } Q \text{ kg/hr में SO}_2 \text{ उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।}$$
6. ईट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।
7. किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईट भट्टों को स्थापित किया जाना चाहिए।
8. ईट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।
9. ईट भट्टों से निकलने वाली राख को ईट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।
10. ईट भट्टे में ईट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।
11. ईट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़के हैं।
12. कच्चे माल/ईटों के परिवहन के दौरान वाहनों को ढका जाएगा।”

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्टूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

- (1) These rules may be called the Environment (Protection) Amendment Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm ³
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO₂ as below:

$$PM \text{ (normalized)} = (PM \text{ (measured)} \times 4\%) / (\% \text{ of } CO_2 \text{ measured in stack}), \text{ no normalization in case } CO_2 \text{ measured} \geq 4\%.$$
 Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO₂ emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks”.

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

Government of West Bengal
Land & Land Reforms Department
M & M Branch
Nabanna, 6th Floor
325, Sarat Chatterjee Road, Howrah – 711 102

MEMORANDUM

No. 2649-M&M-26/2010

Dated : 27 /10 /2016

Whereas, bricks are an important component of the construction industry and there is a growing demand of bricks for development of infrastructure including housing;

Whereas, unplanned and unauthorised manufacture of bricks destroy top soil of agricultural land beyond reclamation and makes it un-usable for agriculture practices;

Whereas, un-planned and un-scientific brick manufacturing may have adverse impact on environment and human health;

Whereas, vide Memo No.1251-M&M dated 29/5/2015 detailed guidelines were issued relating to setting up and operation of new brick fields/kilns;

Whereas, there were some operational difficulties and lack of clarity which required simplification and clarification for expeditious disposal of cases;

Whereas, the West Bengal Minor Minerals Concession Rules, 2016, regulating extraction of minor mineral including brick earth has also come into force;

Therefore, after careful consideration of all aspects in the matter, It is felt necessary to issue revised guidelines for operation of new brick fields/brick kilns as enumerated below:-

A. Regulatory Guidelines:

1. District Land & Land Reforms Officers are the Ex-Officio Environment Officers within their respective jurisdictions for the purpose of grant or refusal of Consent-to-Establish (CtE) and Consent-to-Operate (CtO) of the brick fields/brick kilns on behalf of the West Bengal Pollution Control Board (hereinafter referred to as the 'State Board')

Applications should be made to the District Land & Land Reforms Officer concerned in the prescribed format, which may be downloaded from the website of the State Board (www.wbpcb.gov.in), along with requisite fee and other relevant documents for obtaining permission to establish and/or to operate brick fields/kilns.

2. The District Land & Land Reforms Officer will also receive 'Consent to Operate' (CtO) applications for the existing brick fields/kilns with arrear consent application fees.

Such applications should be accompanied by the following documents:-

- (a) Trade Licence issued by the appropriate authority.
- (b) Land documents including copy (s) of RoR.
- (c) Royalty and cess challans and up-to-date rent receipt of the Land & Land Reforms Department for using top soil and alluvial soil for manufacture of bricks.
- (d) For Identity Proof: PAN Card/Driving Licence/ECI Card/Aadhar Card.

- (e) Photographs showing the proposed brick fields area / land and a sketch map showing the four boundaries with coverage in adjoining plots.
- (f) Environment clearance from an appropriate authority is to be submitted for excavation or borrowing of brick earth or ordinary earth.
- (g) Any other relevant papers and documents.

Without such accompanying documents, applications shall be liable to be rejected.

3. An Applicant shall submit self declaration in the form of affidavit to the effect that his or her operation of brick field(s) will not cause any damage to any public road, bridge, culvert, embankment or any other public utility and will also cause no obstruction to the flow of the canal/river/drainage in any manner whatsoever.
4. In case of mining of 'brick earth' and 'ordinary earth' in an individual project with an area less or equal to 5 hectare and also in respect of cluster of projects comprising areas of 5 hectare to 25 hectare, prior Environmental Clearance (EC) under 'B2' category project from the District Environment Impact Assessment Authority (DEIAA) shall be required before processing the application for regularization.

However effort shall be made to restrict the excavation of top soil for manufacture of bricks.

B. Locational Guidelines:

No new brick fields / kilns shall be allowed to be set up in the following places or areas:

1. On any land recorded and used as orchard / forest whether it is situated within the jurisdiction of the Municipality or Panchayats.
2. Within a distance of 1.0 kilometre from registered hospitals, schools, public buildings, religious places or places where inflammable substances are stored.
3. Within a radius of 1.0 kilometre in notified sensitive areas such as zoo & wild life sanctuaries, historical monuments, museums and the like.
4. Within a distance of 100 metres from both sides of the railway tracks.
5. Within a distance of 100 metres from both sides of National and State Highways.
6. Within a distance of 100 metres from both sides of main district roads, major bridges and embankments and the river bank.
7. Within a radial distance of 1.6 kilometres from mango orchards as per the order dated 4th April, 2003 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 2735 of 2003 in the matter of Bijay Krishna Bera & Ors vs Badal Chandra Mondal & Ors.
8. Beyond a distance of 1.6 kilometres from mango orchards, new brick fields / kilns may be allowed only after ensuring the adequacy of air pollution control devices and equipment (underground gravitational settling chamber and fixed type stack of height at least 30 metres from G.L. provided with port hold and ladder as per the Emission Regulations Part-III of CPCB.

C. Operational Guidelines:

- 1) (a) Applications received for setting up new brick fields/ kilns shall be examined and scrutinized by a District Level Screening and Scrutiny Committee consisting of the :

- i) District Magistrate & Collector of the district,
- ii) District Land & Land Reforms Officer of the district ,
- iii) Regional Officer of the West Bengal Pollution Control Board of the district,
- iv) Deputy Director, Agriculture (Administration)/Agriculture Officer connected with soil conservation and
- v) Executive Engineer, Irrigation & Waterways of the district.

The Committee will ensure that a brick field/kiln is set up on a plot of land only after getting its classification changed from agriculture to non-agriculture use as per the relevant provisions of the WBLR Act, 1955 and the Rules made thereunder and also in terms of the relevant provisions of the West Bengal Minor Minerals Concession Rules, 2016 and Environmental Protection laws. The District Magistrate & Collector will direct the DL & LRO to communicate the decision of the committee regarding 'Consent to Establish'(CtE) and/or the 'Consent to Operate'(CtO), as the case may be, to the applicants concerned.

- (b) This Committee will also deal with the renewal of the 'Consent to Operate ' (CtO) of the existing brick fields/kilns as per the existing norms and procedures.

- 2) It will be only after obtaining the Consent-to-Establish (CtE) from the DL&LRO concerned, the applicant can start construction work of brick field / kiln.
- 3) The operation of brick fields/kilns can start only after erecting the appropriate pollution control systems and obtaining Consent-to-Operate (CtO) from the DL&LRO of the district concerned.
- 4) All brick fields / kilns located within a radius of 100 kilometres from any coal-based Thermal Power Plant should utilise at least 25% fly ash of its total raw materials required, as per the Fly Ash Utilisation Rules, 1999 and as subsequently amended by the Ministry of Environment Forests & Climate Change, Government of India.
- 5) Effort shall be made to restrict the excavation of top soil for manufacture of bricks. River silt and fly ash should be used for this purpose as far as possible.
- 6) Multi-layer green belt of 10-metre width shall be constructed along the periphery of brick fields / kilns leaving two 10-metre wide gaps in the boundary for entry and exit of materials and vehicles. A 3-metre high wall shall be constructed on the sides where land is not available for green belt development in order to prevent fugitive dust emission. For installation of a brick field / kiln with green belt development, the minimum area required is 2.0 acres.
- 7) No brickfield/kiln shall be allowed to be set up unless a chimney of specific height and standard is installed as per norms specified by the State Pollution Control Board.

- 8) A lightning arrestor as per PWD norms or of any other standard design shall be installed for brick fields / kilns to avoid any damage to stack / chimney by lightning.
- 9) While digging the earth for making bricks in the area as marked for the same, the straight cutting of earth should be avoided. Instead cutting should be done with a slope of 1:3, so that solid erosion of the agricultural land can be minimized.
- 10) Good house-keeping practices such as proper disposal of coal ash, provision for double wall around the kiln, proper layout, brick lined passage, use of a properly graded coal, proper firing practices, protection from noise pollution and other environmental measures should be adopted by all brick field / kiln owners.

This order issues in supersession of all earlier orders/memorandums of this Department vide Nos. 9503(16)-M&M, dated 30.10.1986, 4840(16)-M&M dated 20.06.1986, 6100(18)-M&M dated 25.07.1986 , 2739(18)-L. Ref dated 29.09.2000 and No.1251-M&M dated 29/05/2015 regarding operation of brick field /brick kiln with immediate effect.

By order of the Governor,

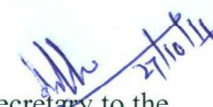

Land Reforms Commissioner and Principal Secretary
to the Government of West Bengal

No. 2649/1(50)-M&M

Dated : 27 / 10 /2016

Copy forwarded for information and necessary action to :-

- 1) The Addl. Chief Secy/Principal Secretary/Secretary to the Govt. of West Bengal, Environment/Irrigation & Waterways/Agriculture/PWD/Commerce & Industries Department.
- 2) The Commissioner, _____ Division.
- 3) Member Secretary, West Bengal Pollution Control Board.
- 4) The D.L.R.&S., West Bengal, 35, Gopalnagar Road, Alipore, Kolkata -700 027.
- 5) The District Magistrate & Collector _____ (All)
- 6) The A.D.M. & D.L.&L.R.O., _____ (All)
- 7) _____


Secretary to the
Government of West Bengal

Government of West Bengal
Land & Land Reforms Department
M & M Branch
Nabanna, 6th Floor
325, Sarat Chatterjee Road, Howrah – 711 102

MEMORANDUM

No. 1251-M&M/LR/A-II/M&M-26/2010

Dated, 29th May, 2015

Whereas bricks are an important component of the construction industry and there is a growing demand of bricks for development of infrastructure including housing.

Whereas unplanned and unauthorised manufacture of bricks destroy top soil of agricultural land beyond reclamation and makes it un-usable for agriculture practices.

Whereas un-planned and un-scientific brick manufacturing may have adverse impact on environment and human health.

Therefore, after careful consideration of all aspects in the matter, It is felt necessary to frame guidelines for operation of new/existing brick fields/brick kilns as enumerated below:-

A. Regulatory Guidelines:

1. District Land & Land Reforms Officers are the Ex-Officio Environment Officers within their respective jurisdictions for the purpose of grant or refusal of Consent-to-Establish (CoE) and Consent-to-Operate (CoO) of the brick fields/brick kilns on behalf of the West Bengal Pollution Control Board (hereinafter referred to as the 'State Board')

Applications should be made to the District Land & Land Reforms Officer concerned in the prescribed format, which may be downloaded from the Website of the State Board (www.wbpcb.gov.in), along with requisite fee and other relevant documents for obtaining permission to establish and/or to operate brick fields/kilns.

2. Apart from the District Land & Land Reforms Officer, the Regional Offices of the West Bengal Pollution Control Board will also receive 'Consent to Operate' applications for the existing brick fields/kilns with arrear consent application fees.

Such applications should be accompanied by the following documents:-

- (a) Trade Licence issued by the appropriate authority.
- (b) Land documents including copy (s) of RoR.

- (c) Royalty and cess challans and up-to-date rent receipt of the Land & Land Reforms Department for using top soil and alluvial soil for manufacture of bricks.
- (d) For Identity Proof: PAN Card/Driving Licence/ECI Card/Aadhar Card.
- (e) Photographs showing the proposed brick fields area / land and a sketch map showing the four boundaries with coverage in adjoining plots.
- (f) Any other relevant papers and documents.

Without such accompanying documents, applications shall not be accepted by the Regional Office of the State Board and the office of the District Land and Land Reforms Officer.

3. No objection certificate should be obtained from the Agriculture department to the effect that there will be no adverse effect on agricultural activities in nearby areas.
4. No objection certificate shall be obtained from the adjoining raiyats for setting up brick fields.
5. Clearance should be obtained from the concerned Irrigation & Waterways / P.W. Department and Zilla Parishad authorities to the effect that existence / operation of brick field will not cause any damage to any public road, bridge, culvert, embankment or any other public utility and there will be no obstruction to the flow of the canal/river/drainage in any manner whatsoever.
6. In case of mining of 'brick earth' and 'ordinary earth' up to 5 hectares and also more than 5 hectares but less than 25 hectares, prior Environmental Clearance (EC) under category 'B2' projects from the State Environmental Impact Assessment Authority (SEIAA) shall be required.

B. Locational Guidelines:

No new brick fields / kilns shall be allowed to be set up in the following places or areas:

1. On any land recorded as agricultural land / orchard / forest whether it is situated within the jurisdiction of the Municipality or Panchayats.
2. If the land is used for agricultural purpose even if it is recorded otherwise in the relevant RoR.
3. Within a distance of 1.0 kilometre from registered hospitals, schools, public buildings, religious places or places where inflammable substances are stored.

4. Within a radius of 5.0 kilometres in notified sensitive areas such as zoo & wild life sanctuaries, historical monuments, museums and the like.
5. Within a distance of 200 metres from both sides of the railway tracks.
6. Within a distance of 200 metres from both sides of National and State Highways.
7. Within a distance of 200 metres from both sides of main district roads, major bridges and embankments.
8. Within 300 metres of another already established brick field/kiln.
9. Within 200 metres from the river bank. However, under very special circumstances, this restriction may be reviewed.
10. Within a radial distance of 1.6 kilometres from mango orchards.
11. Beyond a distance of 1.6 kilometres from mango orchards, new brick fields / kilns may be allowed only after ensuring the adequacy of air pollution control devices and equipment (underground gravitational settling chamber and fixed type stack of height at least 30 metres from G.L. provided with port hold and ladder as per the Emission Regulations Part-III of CPCB.
12. If there is possibility of danger of life or property of the nearby inhabitants.
13. On tribal land by a non-tribal person for manufacturing/extraction even if with power of attorney/partnership deed/any other instrument so registered.
14. On a land unless it is free from encumbrances including litigation / court cases etc.

C. Operational Guidelines:

1. Applications received for setting up new brick fields / kilns shall be examined and scrutinized by a District Level Screening and Scrutiny Committee (constituted by the Environment Department, Govt. of West Bengal vide Notification No. EN/202/3C-01/2013 dated 21st January, 2013) consisting of the District Land & Land Reforms Officer/ concerned district and the Regional Officer of the West Bengal Pollution Control Board of the concerned district. The Deputy Director, Agriculture (Administration)/ Agriculture Officer connected with soil conservation and the Executive Engineer, I&W, have also been included as the members of this committee by the Environment Department vide No. 1004-EN/3C-01/2013, dated 22nd April, 2015. The Committee will also ensure compliance of all terms & conditions as laid down in Rule 5A of the West Bengal Land Reforms Rules, 1965 read with Section 4C of the WBLR Act, 1955 and the West Bengal Minor Minerals Rules, 2002 as amended up-to-date and

Environmental Protection Rules. The decision of the committee shall be communicated to the applicants.

2. It will be only after obtaining the Consent-to-Establish (CoE) from the concerned DL&LRO, the applicant can start construction work of brick field / kiln.
3. The operation of brick fields/kilns can start only after erecting the appropriate pollution control systems and obtaining Consent-to-Operate (CoO) from the DL&LRO / the Regional Office of the State Pollution Control Board of the district concerned.
4. All brick fields / kilns located within a radius of 100 kilometres from any coal-based Thermal Power Plant should utilise at least 25% fly ash of its total raw materials required, as per the Fly Ash Utilisation Rules, 1999 and its amendments made thereafter by the Ministry of Environment and Forests, Government of India.
5. Multi-layer green belt of 10-metre width shall be constructed along the periphery of brick fields / kilns leaving two 10-metre wide gaps in the boundary for entry and exit of materials and vehicles. A 3-metre high wall shall be constructed on the sides where land is not available for green belt development in order to prevent fugitive dust emission. For installation of a brick field / kiln with green belt development, the minimum area required is 2.0 acres.
6. No brickfield shall be allowed to be set up unless a chimney of specific height and standard is installed as per norms to be decided by State Pollution Control Board.
7. A lightning arrestor as per PWD norms or of any other standard design shall be installed for brick fields / kilns to avoid any damage to stack / chimney by lightning.
8. While digging the earth for making bricks in the area as marked for the same, the straight cutting of earth should be avoided; instead cutting should be done with a slope of 1:3, so that solid erosion of the agricultural land can be minimized.
9. Good house-keeping practices such as proper disposal of coal ash, provision for double wall around the kiln, proper layout, brick lined passage, use of a properly graded coal, proper firing practices, protection from noise pollution and other environmental measures should be adopted by all brick field / kiln owners.

This order issues in supersession of all earlier orders/memorandums of this Department vide Nos. 9503(16)-M&M, dated 30.10.1986, 4840(16)-M&M dated 20.06.1986, 6100(18)-M&M dated 25.07.1986 & 2739(18)-L.Ref dated 29.09.2000 regarding operation of brick field /rick kiln with immediate effect.

By order of the Governor,
A.K. Singh
OSD & E.O.ACS & LRC

Copy forwarded for information and necessary action to :-

- 1) The Pr. Secretary to the Govt. of West Bengal, Commerce & Industries Department
- 2) The Pr. Secretary to the Govt. of West Bengal, Environment Department.
- 3) The Commissioner, _____ Division.
- 4) The D.L.R.&S., West Bengal, 35, Gopalnagar Road, Alipore, Kolkata -700 027.
- 5) The District Magistrate & Collector _____ (All)
- 6) The A.D.M. & D.L.&L.R.O., _____ (All)
- 7) _____



Secretary to the
Government of West Bengal

Government of West Bengal
Department of Land & Land Reforms and Refugee Relief & Rehabilitation
Nabanna (6th Floor), 325 Sarat Chatterjee Road
Shibpur, Howrah-711102

MEMORANDUM

No. 179 - M & M/LR/A-II-26/2010

Dated- 27 /01/2021

In view of the Amendment in the West Bengal Minor Minerals Concession Rules, 2016 vide the Department of Industry, Commerce & Enterprises No. 378-ICE/O/MIN/GEN/MIS/04/2021 dated 24th September, 2021 wherein it is stated that removal of earth for the purpose of brick kiln shall be deemed as non-mining activity and shall not require Environmental Clearance if the depth of quarry/removal is not more than 1.5 metres from the adjoining ground level, the following amendment is made in the guidelines relating to operation of new brick fields/kilns which was issued vide this Department No. 2649-M & M/LR/A-II-26/2010 dated 27/10/2016:

Amendments

In the said guideline

(1) for clause (f) of sub-para 2 of Para A, substitute the following clause:-

“(f) Environment Clearance from an appropriate authority is to be submitted for excavation or borrowing of brick earth or ordinary earth for the purpose of brick kiln if the depth of quarry/removal/excavation/borrowing is more than 1.5 metres from the adjoining ground level.”

(2) in sub-para-3 of Para A, after the words “in any manner whatsoever.” Insert the following words, letter, figures and brackets:-

“If the applicant does not submit Environmental Clearance from the appropriate authority as per (f) above, then the applicant shall also submit self declaration in the form of affidavit to the effect that the depth of quarry/removal of brick earth for the purpose of his/her brick field(s) shall in no case be more than 1.5 metres from the adjoining ground level.”

(3) to sub-para 4 of para A, insert the following proviso:-

“Provided that if the depth of quarry/ removal of brick earth for the purpose of the project of the concerned brick field is not more than 1.5 metres from the adjoining ground level then no prior environmental clearance shall be required before processing the application for operation of new brick field.”

(4) In para C, after clause 10, insert the following clauses:

"11) The removal of brick earth shall be guided by the orders/circulars issued by the Department of Land and Land Reforms and Refugee Relief and Rehabilitation from time to time. For the time being the recommendations/decisions in this regard as laid down in para-4 of the Guideline of Office Memorandum of No. L-11011/47/2011-1A.II(M) dated 24th June, 2013 of the Ministry of Environment and Forests, GoI need to be followed.

12) The plots of the lands on which the brick field under consideration will be established are to be converted first u/s 4C of the WBLR Act in accordance with the existing law, rules and guidelines under it."


Land Reforms Commissioner and Secretary
to the Government of West Bengal

No. **179** - M & M/LR/A-II-26/2010

Dated-**27/01/2021**

Copy for information and necessary action to:

- 1) The Additional Chief Secretary/Principal Secretary/Secretary to the Government of West Bengal, Environment/ Irrigation and Waterways/Agriculture/PWD/Industry, Commerce and Enterprises Department.
- 2) The Commissioner, Jalpaiguri/Malda/Bardhaman/Presidency/Medinipur Division.
- 3) The Member Secretary, West Bengal Pollution Control Board.
- 4) The D.L.R. & S, West Bengal, Alipur, Kolkata.
- 5) The District Magistrate & Collector-----All.
- 6) The Additional District Magistrate & Collector (L & LR)-----All


Joint Secretary

to the Government of West Bengal



Government of West Bengal
Department of Industry, Commerce and Enterprises
Mines Branch
4, Abanindranath Tagore Sarani (Camac Street), Kolkata-700016

No.455-ICE/O/MIN/GEN-MIS/76/2017

Date : 12.11.2021

From : The Deputy Secretary
to the Government of West Bengal.

- To : 1) Joint Secretary
Finance Department/Department of Land and Land Reforms & Refugee Relief & Rehabilitation/ Law Department/ Irrigation & Waterways Department/ Transport Department/ Environment Department
- 2) District Magistrate (All)
West Bengal
- 3) ADM & DL&LRO (All)
West Bengal

Sub : Amendment of West Bengal Minor Minerals (Concession Rules, 2016 and West Bengal Minor Minerals (Auction) Rules, 2016

Sir,

With reference to the subject captioned above, I am directed to send herewith one set (each) of this Department Notifications No.378-ICE/O/MIN/GEN-MIS/04/2021 dt.24.09.2021, 379-ICE/O/MIN/GEN-MIS/76/2017 dt.24.09.2021 and 380-ICE/O/MIN/GEN-MIS/76/2017 dt.24.09.2021 for your kind perusal and necessary action.

Yours faithfully

Encl: As stated above

Deputy Secretary
to the Government of West Bengal

The

Kolkata Gazette
 सत्यमेव जयते
Extraordinary
 Published by Authority

KARTIKA 10]

MONDAY, NOVEMBER 1, 2021

[SAKA 1943

PART I.—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

DEPARTMENT OF INDUSTRY, COMMERCE & ENTERPRISES

Mines Branch

NOTIFICATION

No. 378-ICE/O/MIN/GEN-MIS/04/2021.—24th September, 2021.—In exercise of the powers conferred by sub-section (1) of Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), as subsequently amended and Sr. No. 13 of the Appendix IX of the S.O. 1224(E) dated 20th March, 2020 as issued by Ministry of Environment, Forest and Climate Change, Government of India, the Governor is pleased hereby to make the following amendment in the West Bengal Minor Minerals Concession Rules, 2016 (hereinafter referred to as the said rules) which will come into effect on the date of publication in *The Official Gazette*.

Amendments

In the said rules, after rule 4, insert the following rule:-

“4A. Exemption for removal of brick earth—Removal of earth for the purpose of brick kiln shall be deemed as non-mining activity and shall not require Environmental Clearance (E.C.) if the depth of quarry/removal is not more than 1.5 meters from the adjoining ground level.

Explanation—The removal of brick earth shall be guided by the orders issued by the Department of Land & Land Reforms and Refugee, Relief & Rehabilitation from time to time”.

By order of the Governor,
Sd/-
Secy. to the Govt. of West Bengal.

The

Kolkata Gazette
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KARTIKA 10]

MONDAY, NOVEMBER 1, 2021

[SAKA 1943

PART I.—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

DEPARTMENT OF INDUSTRY, COMMERCE & ENTERPRISES

Mines Branch

NOTIFICATION

No. 379-ICE/O/MIN/GEN-MIS/76/2017.—24th September, 2021.—In exercise of the powers conferred by sub-section (1) of Section 15 of Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), as subsequently amended, the Governor is pleased hereby to make the following amendments in the West Bengal Minor Minerals Concession Rules, 2016 (hereinafter referred to as the said rules) which will come into effect on the date of its publication in *The Official Gazette*.

Amendments

In the said rules, after sub-rule (3) of rule 38, insert the following sub-rules :-

- “(4) For grant of prospecting licence-cum-mining lease or mining lease of any minor mineral located/found in private raiyati land, the sub-rules (1),(2) and (3) shall not apply.
- (5) The West Bengal Mineral Development and Trading Corporation Ltd. (WBMDTCL), a fully State owned corporation shall be the designated agency for the purposes as prescribed in sub-rule(4).
- (6) The procedure for grant of such prospecting licence-cum-mining lease or mining lease shall be as notified by the State Government ”.

By order of the Governor,
Sd/-
Secy. to the Govt. of West Bengal.

The

 Kolkata Gazette
 सत्यमेव जयते
 Extraordinary
 Published by Authority

KARTIKA 10]

MONDAY, NOVEMBER 1, 2021

[SAKA 1943

PART I.—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

DEPARTMENT OF INDUSTRY, COMMERCE & ENTERPRISES

Mines Branch

NOTIFICATION

No. 380-ICE/O/MIN/GEN-MIS/76/2017.—24th September, 2021.—In exercise of the powers conferred by sub-section (1) of Section 15 of Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), as subsequently amended, the Governor is pleased hereby to make the following amendment in the West Bengal Minor Minerals (Auction) Rules, 2016 (hereinafter referred to as the said rules) which will come into effect on the date of publication in *The Official Gazette*.

Amendments

In the said rules,

1. rule 3 shall be substituted with the following rule ;—
- “3. Application—These rules shall apply to all minor minerals as specified in clause (e) of Section 3 of the Act except those found/located in private raiyati land.
2. in sub-rule (2) of rule 5, after the words “land not owned by the State Government”, the words “including raiyati” shall be inserted”.

By order of the Governor,
 Sd/-
 Secy. to the Govt. of West Bengal.

Durgapur and Pashchim Burdwan District: Durgapur, third most populated city of West Bengal, is an industrial and a business hub. It is home to the Durgapur Steel Plant. At present, there are four manual air quality monitoring stations and one real-time station in Durgapur. However, monitoring of PM_{2.5} is limited. This needs to be expanded for daily real time monitoring. Based on the CPCB population criteria, the city requires an additional monitoring station.

Annual average PM₁₀ levels have remained elevated, substantially higher than the National Ambient Air Quality Standards, but show a stable trend. Based on the WBPCB data, the city needs to reduce PM₁₀ levels by approximately 63.5 per cent to meet the annual standard. Analysis of daily or 24-hour average of PM₁₀ levels show that close to 80 per cent of the days in a year exceed the National Ambient Air Quality Standards. The number of days violating the PM₁₀ standard has increased from 69 per cent in 2017 to 79 per cent in 2018.

The latest emission inventory for Asansol- Durgapur is available from an independent think tank called Urban Emissions, as of 2018. This study shows that the contribution of the industrial sector in this industrial town to PM_{2.5} is highest at 66 per cent, which is followed by dust at 11 per cent, brick kilns at 8 per cent, transport sector (6 per cent) and residential (4 per cent). The industries are the dominant source as shown by this study for four major pollutants (PM_{2.5}, PM₁₀, NO_x and SO₂).

The city houses wide range of industries which includes Durgapur Integrated Steel Plant and Alloy Steel Plant (ASP), the leader in the production of alloy and special steels in India. The other industries include several units manufacturing sponge iron, ferro alloys, and chemicals, along with power plants, coke oven and rolling mills. There are four thermal power plants and six captive power plants in and around the city. All the power plants use furnace oil for the initial firing process, followed by coal for the subsequent processes.

Red category industries located in Durgapur (including Raturia-Angadpur Industrial Estate) need special focus. Based on the data provided by WBPCB / Regional Offices, there are 192 industrial units operating in the region, including thermal power plants, sponge iron units and foundries. Area under study included the Raturia-Angadpur Industrial Estate managed by Asansol Durgapur Development Authority (ADDA). About 82 per cent of industries have been found to be compliant with the standards. 18 per cent that are not non-compliant units contribute as much as 73.7 per cent particulate load from all these units. This indicates more stringent and targeted action and compliance can substantially improve the overall pollution level in this industrial town.

The multi-sector Clean Air Plan includes stringent emissions monitoring and enforcement in industry, clean fuel policy including ban on dirty fuels like furnace oil petcoke, monitoring and compliance and installation and collection of data through CEMS (as applicable) in industry. There is a special focus on management of stack and fugitive emissions from the industries. The plan outlines pollution control approaches including use of air pollution control devices such as electrostatic precipitator (ESP) and bag filters and more as applicable, along with mandatory use of CEMS for stack monitoring. Durgapur is a designated Critically Polluted Area. Several action points have been identified and initiated for air pollution control and these actions have been integrated in the clean air plan as well. Further, best available technologies (BATs) have been recommended for each industry type which if employed will have a very positive impact on the air quality. These include change of fuel, change of technology, upgradation of boilers and furnaces and overall process optimization. Detailed plan has been provided for thermal power plants.

S. no.	Elaboration on action points	Agency responsible
Short-term to medium-term action (6 months to 1 year)		
	Prepare a clean fuel policy and provide incentives for clean fuels for the state: for this identify approved and non-approved fuels. For this notify a list of approved fuels. Promote relatively cleaner fuels like gas (Coal Bed Methane, natural gas etc) and electricity. Discourage fuels with very high sulphur and heavy metals like furnace oil, pet coke, tyre oil etc. (except where petcoke is used as feedstock like cement). Need for a favourable taxation and pricing policy to make cleaner fuels more competitive. Incentivise replacement of boilers to switch to cleaner fuels. Clean fuel strategy needed for small and medium scale units with nominal or no emission control system. Also promote centralised and common boilers to replace numerous small boilers in clusters of small and medium industrial units – as applicable.	WBPCB, Department of ICE and MSME, Power, Renewable Energy Sources, Finance
	Identify the units that need to install Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry: Ensure calibration and working of CEMS in all industries in the urban airshed or area of influence and provide information to monitoring agencies to take appropriate actions. Specify the mechanism for quality control and quality assurance of CEMS data and ensure that data is available online and the reported data is compared with applicable prescribed limits and not the older standards. Compliance checking to be enforced routinely to prevent tampering with the CEMS. This needs to be done for all sectors including sponge iron units, cement units, iron and steel industries, rice mills and jute mills.	WBPCB, Department of ICE and MSME
	Identification of cumulative impact of industrial emissions such as total load from a specified area. Prescribe more stringent pollution control action for each type of industry. For instance, different actions for sponge iron units and rice mills.	WBPCB, Department of ICE and MSME, WBPDCI, Power Department
1.4	Industrial air pollution (brick kilns and small industries):	
	Identification and implementation of fugitive emission control measures in ancillary units, material transfer and handling and emissions during industrial processes. Informal industrial units will require stringent monitoring. Hold quarterly inspections	WBPCB, Department of ICE and MSME, Dept of land and Land Reform
	Enforce restrictions on operations of intensively polluting industries within urban airshed zones during high pollution periods. Upgrade all existing Air pollution Control devices. Enforce restrictions on operations of brick kilns within urban airshed zones during high pollution periods; allow only those Brick kilns that comply with rectangular zig-zag design with induced draft or those with improved technology. Initiate phasing out of traditional brick kilns Strengthen the current siting policy for industries Construction of paved roads around all major industrial belts and estates.	Dept of land and Land Reform, WBPCB, KMDA, HMC, Department of MSME, ICE
1.5	Thermal power plants	

S. no.	Elaboration on action points	Agency responsible
Short-term to medium-term action (6 months to 1 year)		
1.1	Mitigate data gap: identified districts to prepare and share an inventory of minerals and status of mining activities with utmost priority	WBPCB, DEIA
1.2	Remove data inconsistencies: districts have reported number of mining areas meeting environment clearance conditions or consent conditions of WBPCB to be more than the number of mining licenses. Identified districts to review their data and check for inconsistencies.	DEIA, WBPCB
1.3	Need stringent monitoring: Majority of districts are involved in sand mining due to an intricate river system across the state. A fertile plain gives leeway for fireclay mining. Ban illegal sand and fireclay mining. Take stringent action against brick kilns located near the urban areas. Use of excavators is prohibited to lift sand from riverbed in West Bengal, take stringent action if found being used.	DEIA, WBPCB
1.4	Review mining potential from environmental perspective: Implement environmental management plans for mining areas based on more scientific mapping of mining areas. Utilise remote sensing data such as multi sensor airborne survey, LAND SAT imageries, etc. for monitoring Commission review studies of the already intense mineral field blocks to environmental risk assessment. Need an inventory of mineral blocks to facilitate monitoring. Need more aggressive surface sampling, geochemical survey, soil analysis and assays of minor and major minerals followed by grid pattern and chemical assay of bore hole samples at short depth of interval by technical experts	WBPCB
1.5	Other action points for the Government of West Bengal: Amend West Bengal Minor Mineral Concession Rules 2016 ("Rules") and other regulatory controls to include environmental safeguards for stringency Involve technical experts and community in district environmental impact authority (DEIA). Current structures are an extension of district administration. Including technical experts and community provides helps prevent adverse social and environmental impact of mining activities. Technical experts help evaluate Community involvement provides more surveillance against illegal mining. Build capacity of DEIA and awareness of the local representatives on the environmental impact assessment for mining.	WBPCB

















To,
The Secretary,
Barabani Brick Field Owners' Welfare Association,
Near Barabani Railway Station, Rail Gate – Barabani,
Barabani, Paschim Bardhaman,
West Bengal, 713334.

Date: 27/04/2026

Subject: Compliance Notice regarding alleged environmental violations and possible non-compliance by brick kiln units in Barabani area.

Respected Sir,

I, **Bittu Biswakarma**, resident of Barabani Station Para, Near Shiv Mandir, Barabani, Asansol, Paschim Bardhaman, West Bengal - 713334 hereby issue this notice in public interest and in protection of my own rights, with respect to the **operation of brick kiln units in the Barabani area**, some of which are stated to be represented by or associated with your Association.

This notice is being issued on the basis of information, local observations, and available public material, and is intended to seek clarification, disclosure, and corrective action regarding possible non-compliance with applicable environmental and statutory requirements.

❖ **Legal Authority & Standing**

This notice is issued with reference to the following legal provisions and principles:

- **Article 21 of the Constitution of India**, which has been judicially recognized to include the right to live in a clean and healthy environment.
- **Article 51A (g) of the Constitution of India**, which casts a duty on citizens to protect and improve the natural environment.
- **Section 19 of the Environment (Protection) Act, 1986**, which permits complaint proceedings in accordance with the statutory procedure prescribed under law.
- **Sections 14 to 18 of the National Green Tribunal Act, 2010**, which provide for applications relating to environmental disputes, relief, and compensation, subject to maintainability and limitation.

1. Personal Impact

I am directly affected by the alleged pollution, soil excavation, dust emissions, and associated activities of certain brick kiln units in the area. The said activities, if continuing in violation of law, may adversely affect air quality, land

condition, drainage, and the health and daily life of residents, including myself and my family.

I am therefore constrained to raise this issue not only in public interest but also in protection of my own legal rights.

2. Applicable Statutory Framework

The operation of brick kiln units is governed, inter alia, by:

- I. Environment (Protection) Act, 1986** and rules/notifications issued thereunder;
- II. Air (Prevention and Control of Pollution) Act, 1981;**
- III. Water (Prevention and Control of Pollution) Act, 1974;**
- IV.** Applicable notifications, consent conditions, and guidelines issued by the **West Bengal Pollution Control Board (WBPCB);**
- V.** Applicable land-use and local authority regulations;
- VI.** Relevant Government notifications concerning brick kiln operations, technology conversion, siting, emissions, and other operational conditions.

3. Prima Facie Observations of Non-Compliance

On the basis of ground-level observations and review of available material, it appears that some brick kiln units in the Barabani area may be carrying on operations in breach of one or more of the applicable legal and regulatory requirements, including but not limited to the following:

a) Non-Adoption of Zig-Zag Technology (Violation of Central Gazette Notification) -

As per the Gazette Notification G.S.R. 143(E) dated 22.02.2022, conversion to **Zig-Zag technology** is mandatory for all existing brick kilns. It is observed that several units are still operating with obsolete technology in complete violation of the Central Government's orders.

b) Violation of Stack Height Standards -

The specific consent conditions issued by WBPCB mandate a minimum stack height of **24 meters** (for standard kilns) or **27 meters** (for larger capacity). It is observed that several kilns do not maintain the mandatory stack height, leading to inadequate dispersion of pollutants and severe local air pollution.

c) Illegal Soil Excavation Beyond Permissible Depth -

It has been observed that several brick kilns are carrying out excavation of brick earth exceeding the permissible limit of **1.5 meters**

from the adjoining ground level. This deep excavation violates WBPCB conditions and causes permanent damage to the land structure and water table.

d) Absence / Irregular CTE & CTO -

Several brick kilns are operating without valid Consent to Establish (CTE) and Consent to Operate (CTO) under the Air and Water Acts. Operating without consent is a criminal offense under environmental laws.

e) Illegal Use of Agricultural Land and Encroachment -

Several brick kilns are operating on agricultural land without lawful conversion of land use. Productive agricultural land is being diverted for brick kiln activities without due approval. Further, instances of encroachment upon Government land, including land belonging to ECL, have also been observed.

f) Violation of Locational Guidelines (Siting Criteria) -

As per the 2022 Gazette Notification, brick kilns must be located at a minimum distance of **0.8 km** from habitation and **1.0 km** from existing brick kilns. It is observed that several units are operating in violation of these distance norms, leading to illegal clustering and severe pollution hotspots.

g) Pollution Control and Safety Violations -

- Non-installation of **Lightning Arrestors** on stacks, posing a fatal safety hazard.
- Lack of adequate dust control mechanisms and fugitive emission control measures.
- Non-compliance with mandatory **25% fly ash utilization** despite proximity to thermal power plants.
- Use of prohibited fuels such as pet coke, tyres, or plastic, in violation of the 2022 Notification.

h) Damage Due to Soil Transportation -

It has been observed that heavy transportation of soil by vehicles is causing severe damage to local government roads. Vehicles are often uncovered, violating WBPCB conditions which mandate the use of **paved roads** and **covered vehicles** to prevent fugitive dust emission.

The above observations are based on field-level assessment and indicate **widespread and systemic non-compliance** in the area.

Due to the large number of units and lack of access to official compliance records, **individual units are not being named at this stage**. The

responsibility to verify, identify compliant/non-compliant units, and take corrective action **rests with the Association.**

You are therefore required to **conduct necessary verification and submit a consolidated compliance report.**

4. Impact on Environment, Agriculture, and Public Health

The above illegal activities are causing:

- Severe air pollution (Particulate Matter) leading to respiratory diseases among residents.
- Permanent degradation of agricultural soil due to deep excavation.
- Contamination of local water bodies and disruption of drainage systems.
- Creation of a public health emergency in the locality.

5. Public Interest and Legal Position

It is submitted that while generation of employment is important, illegal and environmentally harmful activities cannot be justified on such grounds. The "Polluter Pays Principle" and "Precautionary Principle" are part of the law of the land. Public health, environmental protection, and rule of law must take precedence over private commercial interests.

6. Demand for Disclosure & Immediate Action

You are hereby called upon to furnish the following information/details within the stipulated time:

- ❖ **Compliance Status Report:** A consolidated report categorizing your member units into 'Compliant' and 'Non-Compliant' based on their possession of valid CTE/CTO and Zig-Zag technology adoption.
- ❖ **List of Valid Consent Holders:** A list of members who currently hold valid Consent to Operate (CTO) with validity dates, to verify the validity of operations and compliance status.
- ❖ **Action Taken Report:** Steps taken by the Association to ensure illegal units are shut down or upgraded.

NOTE: In case of failure to furnish the above information within 15 days, the same will be treated as non-cooperation and may be relied upon in future proceedings.

7. Liability of Association

Being a representative body, your Association is requested to facilitate compliance by its member units and to bring any non-compliance to the notice of

the appropriate authorities. If the Association has maintained records, inspections, or compliance communications, the same may kindly be shared.

This request is made without making any final finding of liability against any particular unit at this stage.

8. Legal Consequences

Take notice that in case of failure to ensure compliance:

- **Closure Directions:** Appropriate representation/complaint may be made before the **District Magistrate and WBPCB** seeking inspection, necessary regulatory action, and, where permissible under law, **closure or suspension of non-compliant units.**
- **Environmental Compensation:** An application shall be filed before the National Green Tribunal (NGT) for the imposition of Environmental Compensation (Penalty) on polluting units, which can run into crores of rupees based on the "Polluter Pays" principle.
- **Criminal Complaint:** A complaint may be instituted in accordance with Section 19 of the Environment (Protection) Act, 1986 and applicable procedure.

9. Jurisdiction

The matter falls within the territorial jurisdiction of the competent authorities and, where maintainable, the National Green Tribunal, Eastern Zone Bench, Kolkata, and the Hon'ble High Court at Calcutta.

10. Time Limit for Response

You are required to respond and initiate visible corrective action within **15 (fifteen) days** from receipt of this notice.

11. Warning

This notice calls upon you to comply within 15 days, failing which appropriate proceedings may be initiated.

This notice is issued without prejudice to my rights and remedies available under law, all of which are expressly reserved.

Sincerely,

(Signature)

Bittu Biswakarma,
Barabani Station Para, Near Shiv
Mandir, Barabani, Paschim Bardhaman
Mobile: 8637853175,
Email: bittuasansol19@gmail.com



Department of Posts
Government of India
 Ministry of Communications

Generated through Indiapost website on: 13/5/2026, 7:40:19 am

Consignment/MO Tracking Report

Consignment/MO Number: **EW369247470IN**

Article Number:

EW369247470IN

Article Type:

SP_INLAND_DOC

Booked At:

Asansol HO

Booked On:

27/04/2026, 14:22:52

Destination:

Domahani Bazar SO

Origin Pincode:

713301

Delivered On:

28/04/2026, 13:01:36

Destination Pincode:

713334

Event	Date	Time	Office	Remarks
Item Booked	27/04/2026	14:22:52	Asansol HO	-
Item bagged	27/04/2026	17:50:19	Asansol HO	-
Item Dispatched	27/04/2026	18:06:05	Asansol HO	-
Item Received	27/04/2026	21:27:18	Asansol ICH	-
Item bagged	28/04/2026	03:37:58	Asansol ICH	-
Item Dispatched	28/04/2026	03:53:52	Asansol ICH	-
Item received at Destination	28/04/2026	08:41:01	Domahani Bazar SO	-
Item Invoiced to BO	28/04/2026	08:54:57	Domahani Bazar SO	-
Item received at Destination	28/04/2026	11:49:44	Baraboni BO	-
Taken out for delivery	28/04/2026	11:55:15	Baraboni BO	-
Item Delivered(Addressee)	28/04/2026	13:01:36	Baraboni BO	Delivered



Urgent Representation Regarding Alleged Environmental Violations by Brick Kilns in Paschim Bardhaman District

2 messages

BISWAKARMA CONSULTANCY SERVICES <biswakarmaconsultancy@gmail.com>

13 May 2026 at 08:10

To: DM Paschim Bardhaman <dmpaschimbardhaman@gmail.com>, dm-paschim-bardhaman@nic.in, ddropaschimbardhaman@gmail.com, chrnm.wbpcb-wb@bangla.gov.in, net.wbpcb-wb@bangla.gov.in, wbpcbnet@wbpcb.gov.in, "sdoasansol@gmail.com" <sdoasansol@gmail.com>, ee11.wbpcb-wb@bangla.gov.in, ee2.wbpcb-wb@bangla.gov.in, cmo.dmm-wb@nic.in, mkbiswas.cpcb@nic.in, psecy.env-wb@gov.in, Chief Environment Officer <environmentwb@gmail.com>, chiefsec@wb.gov.in, cs-westbengal@nic.in, bdoabarabani@gmail.com, "bdojamuria@rediffmail.com" <bdojamuria@rediffmail.com>



GOOGLE EARTH IMAGES AS POSSIBLE TO P...

To:

The Concerned Authority,

Please find attached a representation dated 13/05/2026 regarding alleged environmental violations and non-compliance by certain brick kiln units operating in Paschim Bardhaman district, particularly in Barabani and Jamuria areas.

The representation seeks urgent inspection, verification, monitoring, and necessary regulatory intervention in the interest of environmental protection, public health, and compliance with applicable environmental laws.

Kindly acknowledge receipt and take necessary action as deemed appropriate.

Regards,

Bittu Biswakarma

Barabani, Paschim Bardhaman

Mobile: 8637853175

4 attachments



Representation regarding alleged environmental violations and non-compliance by brick kiln units in Paschim Bardhaman district.pdf

329K



BRICK FIELD OWNERS ASSOCIATION COMPLAINTANCE NOTICE.pdf

949K



AQI DATA 2022 TO 2025 AS AVAILABLE.pdf

1086K



news articles heighlited.pdf

14792K

BISWAKARMA CONSULTANCY SERVICES <biswakarmaconsultancy@gmail.com>

24 May 2026 at 08:56

To: Advnehasharma17@gmail.com

[Quoted text hidden]

4 attachments



Representation regarding alleged environmental violations and non-compliance by brick kiln units in Paschim Bardhaman district.pdf

329K



BRICK FIELD OWNERS ASSOCIATION COMPLAINTANCE NOTICE.pdf

949K



AQI DATA 2022 TO 2025 AS AVAILABLE.pdf

1086K



news articles heighlited.pdf

14792K



Urgent Complaint Regarding Life Threat Received on 16/06/2025 at Around 10:30 PM

1 message

BISWAKARMA CONSULTANCY SERVICES <biswakarmaconsultancy@gmail.com>

16 June 2025 at 22:42

To: barabonips@gmail.com, cpadpc@gmail.com

Respected Sir,

I, **Bittu Biswakarma**, resident of **Station Para, near Shiv Mandir, Barabani, Asansol – 713334**, wish to urgently lodge a formal complaint regarding a **life-threatening incident** that occurred on **16th June 2025**, at approximately **10:30 PM**.

While I was sitting near the **Shiv Mandir beside Barabani Rail Gate**, I was approached by **Mr. Dukhharan Mondal** and **Mr. Bikash Mondal** of Joyramdanga. They verbally abused me and issued extremely disturbing threats. They said they would **“kill me and make keema out of my body and enjoy it with liquor.”** They further said in a threatening tone, **“Tum hum logo ka background nahi janta, agar zyada bola to maar diye jaoge ya marwa diye jaoge.”** Their language and tone were vulgar and hostile and clearly meant to intimidate and instill fear.

During the same incident, both individuals claimed that **they are the heads of a syndicate that controls all legal and illegal brickfield operations in the Barabani area**. Their words made it clear that **anyone raising their voice against them would face violent consequences**.

I firmly believe this threat is in direct connection with a complaint I had submitted earlier on **28/04/2025** to the **District Magistrate, Paschim Bardhaman**, and the **West Bengal Pollution Control Board (WBPCB)**, regarding illegal and unlawful activities in the public interest. I submitted my complaint peacefully and through official channels but am now being targeted because of it.

Due to the seriousness of the threat, I am extremely concerned for **my safety and the safety of my family**.

Therefore, I respectfully request

1. That this written complaint be accepted and formally registered by your office.
2. That suitable and immediate action be taken against **Mr. Dukhharan Mondal** and **Mr. Bikash Mondal**.
3. That I be provided with **safety and police assistance** should any further threat or harm arise.

I am ready to give my full statement in person and cooperate in the investigation as required.

Thanking you,

Bittu Biswakarma

☎ 8637853175

✉ bittuasansol19@gmail.com

📍 Station Para, Near Shiv Mandir, Barabani, Asansol – 713334

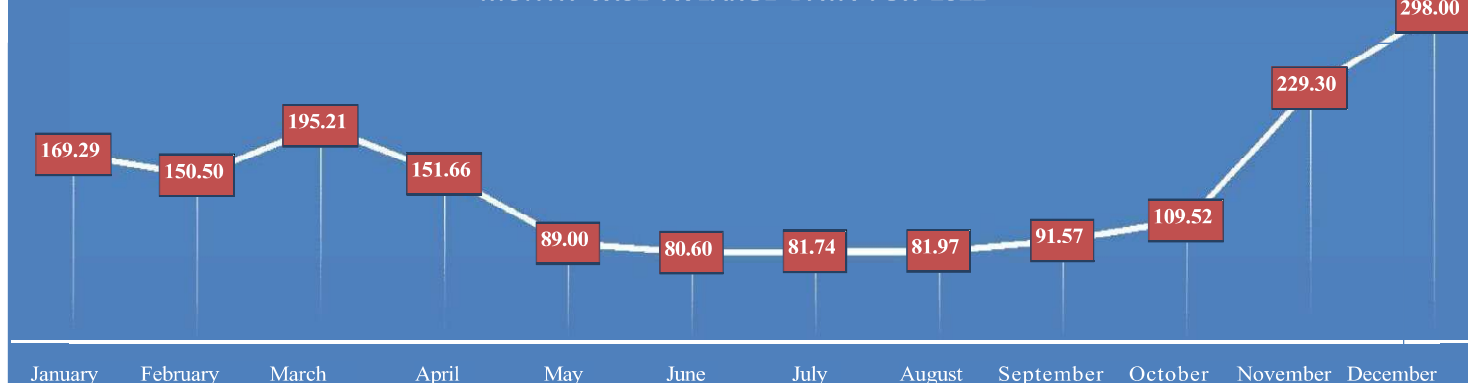
🕒 **Date & Time of Incident:** 16/06/2025, approx. 10:30 PM

Year- 2022

Day	January	February	March	April	May	June	July	August	September	October	November	December
1	158	229	180	119	85	123	69	97	69	136	160	256
2	79	217	252	90	110	112	85	147	104	110	141	289
3	85	173	268	84	71	100	68	139	120	78	169	318
4	131	128	232	75	68	92		96	88	52	230	322
5	234	106	185	69	81	81	68	79	110	51	240	297
6	284	153	191	220	164	76		70	144	76	175	284
7	210	160	135	229	98	74		68	118	37	199	298
8	163	131	102	205	81	81		68	92	67	222	255
9	193	136	103	226	68	78		68	76	41	171	302
10	166	150	190	100	68	71		68	77	43	189	302
11	217	141	115	118	68	69			49	62	248	321
12	124	126	121	117	67	73		68	53	77	280	358
13	65		165	96	68	81		82	59	78	240	394
14	120		172	175	88	101		47	77	106	240	247
15	116		164	206	67	68	68	50	93	121	255	219
16	114		242	156	69	68	68	104	56	108	284	216
17	157		197	242	68	69	68	91	77	123	253	240
18	154		209	195	68	69	68	117	94	131	219	292
19	144		247	112	68	69	68	70	118	145	171	310
20	168		275	92	96	69	68	39	42	168	233	352
21	272		202	93	68	154	72	66	49	188	211	356
22	313		185	209	89	88		62	101	149	224	310
23	253	184	249	152	101	69		64	65	130	276	262
24	133		186	184		73	68	86	71	113	250	263
25	219			200	108	69	68	73	99	98	275	329
26	148	100	241	162	88	67	101	100	136	146	275	322
27	177	173	273	167	101	69	74	128	140	160	285	311
28	116	101	247	188	173	68	92	99	136	185	301	289
29	155		179		102	68	143	77	124	159	236	261
30	178		154	117	115	69	115	67	110	146	227	317
31	202				104		122	69		111		346
Monthly Average	169.29	150.50	195.21	151.66	89.00	80.60	81.74	81.97	91.57	109.52	229.30	298.00
Yearly Average							144.03					

Good								3	3	3		
Satisfactory	3	1		8	21	26	15	22	15	9		
Moderate	19	13	17	14	9	4	4	5	12	19	8	
Poor	8	2	12	7							21	15
Very poor	1										1	16

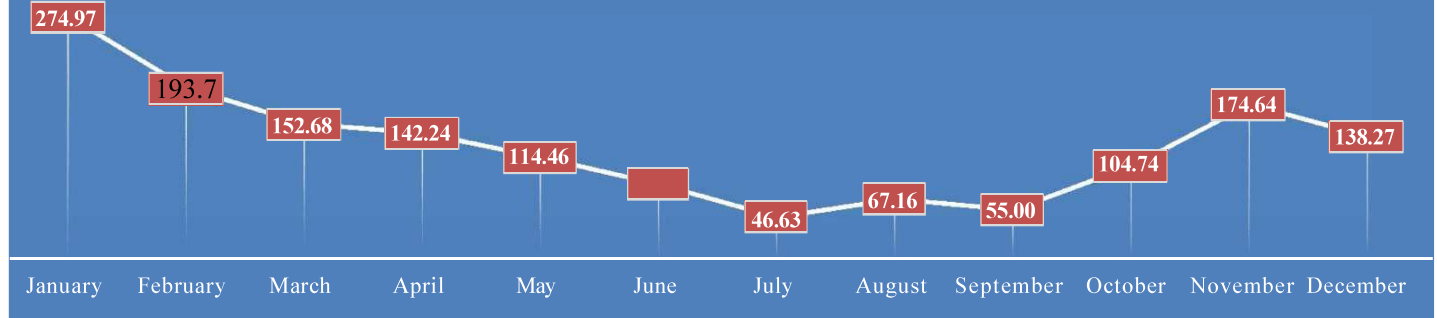
MONTH WISE AVERAGE DATA FOR 2022



Day	January	February	March	April	May	June	July	August	September	October	November	December
1	341	128	248			125	47		156	28	122	122
2	338	121	219		70	147		24	108	42	153	202
3	348	145	137		93	133	58		77	47	167	139
4	315	146	193	110	107	108	84	32	66	31	133	139
5	292	155	172	94	111	95	46	36	35	35	192	153
6	301	141	113	118	143	95		51	50	35	215	85
7	283	212	182	151	132	115		53	28	32	243	41
8	286	234	157	162	170	114		61	32	81	272	42
9	265	151	123	133	170	98			40	70	295	98
10	291	172	123	183	142	75		97	38	136	267	112
11	335	231		164	138	104		90	41	126	263	112
12	224	185	164	183		110	47	86	117	126	283	121
13	292	147	225	188	138	107			44	136	222	128
14	321	144	229	177	143	108	36	72	27	150	144	127
15	276	178	201	184	117			79	28	182	119	171
16	228	212	159	231	89		40	90	47	147		165
17	207	232		190	108		44	50	66	190	69	149
18	222	289		187	105	66		51	59	128		177
19	263	283			92	76		36	47	99	95	
20	300	253			93	67	32	47	28	101	88	144
21	343	289	142	138	91	88	35	39	35	105	126	122
22	334	285	93	96	96	76	54	33	31	104	170	158
23	332	174	97	82		55	50		28	89	230	112
24	327	202	112	68	82	48		94	31	84	195	142
25	336	151	108	96	109	35		53		88	202	132
26	307	216	183	109		40	28		59	107	153	140
27	152	193	98	127		40		86	57	138	124	199
28	158	156	91	134	109	45	39	112	90	157	118	223
29	146		126	131	116	40	42	119	73	132	114	203
30	177		122	120	110	61		91	57	195	116	186
31	184				102		64	97		126		104
Monthly Average	274.97	193.75	152.68	142.24	114.46	84.11	46.63	67.16	55.00	104.74	174.64	138.27
Yearly Average							129.05					

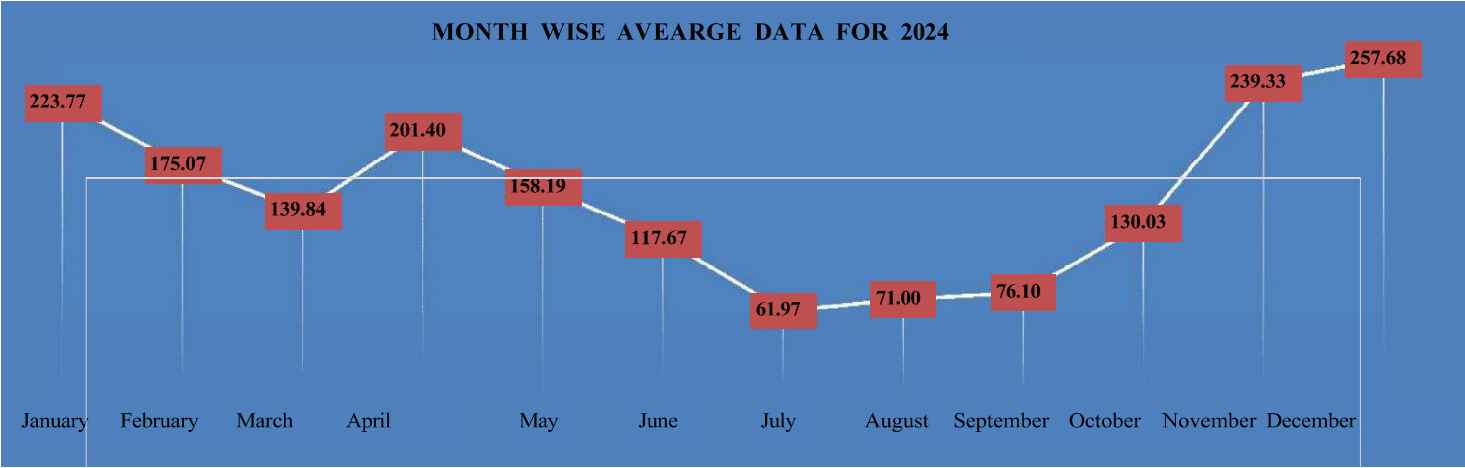
Good						6	12	8	17	7		2
Satisfactory			4	5	8	11	4	15	9	6	3	2
Moderate	5	16	16	19	18	10		2	3	18	15	23
Poor	13	12	5	1							10	3
Very poor	13											

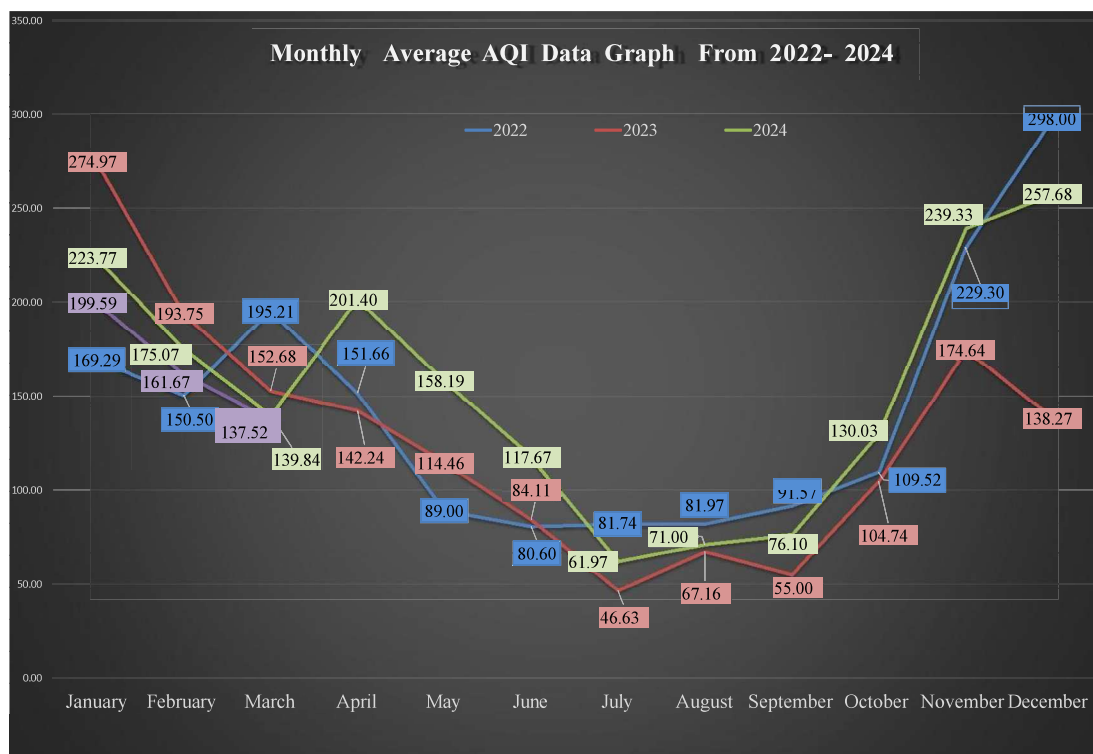
MONTH WISE AVERAGE DATA FOR 2023



Day	January	February	March	April	May	June	July	August	September	October	November	December
1	117	288	122	121	267	115	58	71	73	106	217	163
2	127	287	195	141	221	100	67	32	80	114	236	252
3	151	203	125	213	308	144	55	38	61	143	214	323
4	184	184	87	235	281	115	69	44	70	71	241	315
5	226	136	83	241	232	84	70	56	65	69	232	276
6	229	162	93	263	184	124	47	68	83	78	220	195
7	116	111	120	180	130	182	67	75	105	124	193	261
8	170	117	130	91	97	176	51	59	68	133	168	299
9	199	140	95	101	90	174	42	66	57	88	140	316
10	186	179	98	171	100	184	50	68	48	118	120	287
11	133	210	137	185	103	188	77	64	81	141	142	312
12	103	237	223	178	128	160	75	78	114	224	157	268
13	125	298	125	188	130	152	82	110	118	146	252	273
14	206	220	138	211	200	132	94	104	60	143	286	283
15	236	151	185	208	186	154	48	87	37	215	280	247
16	223	193	221	223	193	94	45	74	41	208	261	282
17	281	137	124	191	187	93	59	76	73	126	284	288
18	250	194	174	173	202	114	49	48	86	98	248	289
19	232	209	101	185	174	120	50	48	142	196	236	283
20	276	267	58	206	192	118	60	55	152	224	226	269
21	328	166	84	200	232	94	56	86	108	230	248	278
22	304	132	232	244	143	117	68	87	94	172	281	122
23	309	85	157	143	106	90	64	65	89	163	300	259
24	313	113	184	187	109	75	59	80	50	43	326	262
25	282	74	189	242	112	88	82	76	38	27	346	294
26	221	127	128	265	115	71	60	57	39	42	328	292
27	211	208	142	259	55	68	41	59	38	86	344	258
28	241	140	145	281	72	61	72	107	37	149	276	253
29	311	109	134	230	117	83	58	86	64	114	225	222
30	323		171	286	135	60	58	94	112	92	153	152
31	324		135		103		88	83		148		115
Monthly Average	223.77	175.07	139.84	201.40	158.19	117.67	61.97	71.00	76.10	130.03	239.33	257.68
Yearly Average							154.34					

Good							8	5	8	3		
Satisfactory		2	7	1	5	13	23	23	15	7		
Moderate	11	17	21	14	19	17		3	7	16	7	5
Poor	13	10	3	15	6					5	19	22
Very poor.	7				1						4	4







**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION (O.A.) NO. _____ OF 2026

IN THE MATTER OF:

Bittu Biswakarma

.....Applicant

Versus

Central Pollution Control Board & Others.

.....Respondent(s)

V A K A L A T N A M A

KNOW ALL to whom these presents shall come that I, **Bittu Biswakarma**, S/o Late Tribeni Biswakarma, aged about **30 years**, Resident of Station Para, Barabani, District: - Paschim Bardhaman, West Bengal – 713334, the above named Applicant, do hereby appoint and retain **Ms. Neha Sharma, Advocate, Enrolment No. 3711/2022** (hereinafter called "the Advocate"), to be my Advocate in the above-captioned case, and I hereby authorize the said Advocate to:

1. To act, appear and plead in the above-noted case before this Hon'ble Tribunal.
2. To sign, file, verify and present pleadings, appeals, cross-objections, rejoinders, revisions, restoration applications, withdrawal applications, compromise petitions, replies, objections, affidavits or any other documents as may be deemed necessary or proper for the prosecution of the said case at all its stages.
3. To file and take back documents and to admit and/or deny the documents of the opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

Bittu Biswakarma

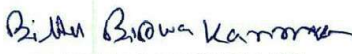
5. To take execution proceedings, deposit, draw and receive money, cheques or other amounts, grant receipts thereof, and to do all other acts and things which may be necessary for the proper conduct and prosecution of the said case.
6. To appoint and instruct any other **Legal Practitioner**, authorizing him/her to exercise the powers and authority hereby conferred upon the Advocate whenever she may think fit to do so and to sign the Power of Attorney on my behalf.

And I, the undersigned, do hereby absolutely bind myself and confirm that all acts, deeds and steps taken by the Advocate or her substitute in the above cause shall be as valid and binding upon me as if they were my own acts and deeds, and they shall in all respects be absolutely binding upon me.

IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents whereof having been read over and understood by me, on this 29th day of June, 2026.

Accepted subject to the terms of fees.


NEHA SHARMA, Advocate
 D/3711/22
 Chamber No. 336, 11th Floor,
 Lawyer's Block, Saket Court Complex,
 New Delhi - 110017
 Mob. No. +91 9953320909
 Email: advnehasharma17@gmail.com


CLIENT / APPLICANT